DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 02/81-ALC2/2019 DATED 01.05.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 02/81 of Norms Committee-II for the year 2019-20 held on 01.05.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. K. Tiwari, IA	DHI
2.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
3.	Shri K. S. Sodhi, AD(ME)	MSME
4.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
5.	Shri Shobhit Gupta, Dy. DGFT	DGFT
6.	Shri Chandrakanth Reddy Mallu, Assistant DGFT	DGFT
7.	Shri Amit Kumar, Assistant DGFT	DGFT

1. Minutes of Meeting No.01/81 held on 10.04.2019 were circulated amongst the members on 24.04.2019. No comments have been received from any member on such minutes. Therefore, the minutes are unanimously approved.
2. Minutes of the cases discussed in the meeting are as below:-

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

MEETING NUMBER: 2/81-ALC2/2019 **MEETING DATE:** 01.05.2019

	Case No.: 58/12/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File : 01/81/050/00696/AM19/	RLA File : 07/24/040/00163/AM15/	Lic.No/Date:0710106311 06.08.2014	**Deferred**
1	**Decision:** The Committee considered the case as per agenda and noted that the application was sent to MeitY for examination of the case on 20.03.2019 followed by a D.O. letter on 10.04.2019. However, no comments have been received yet. The Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

	Case No.: 25/13/81-ALC2/2014	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	**Deferred**
2	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case. The Committee observed the following deficiencies in the reply: 1. The detailed calculation of raw material with justification is not provided. 2. Also, use of many inputs is not provided. Therefore, the Committee, on the recommendation of Consultant (TEC-3), decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

	Case No.: 2/1/81-ALC2/2015	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	**Deferred**
3	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case. The Committee observed the following deficiencies in the reply: 1. The detailed calculation of raw material with justification is not provided. 2. Also, use of many inputs is not provided. Therefore, the Committee, on the recommendation of Consultant (TEC-3), decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

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Case No.: 7/5/81-ALC2/2015	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	**Deferred**

4 **Decision:** The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 22.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

Case No.: 12/13/81-ALC2/2015	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case. The Committee observed the following
5 deficiencies in the reply:

1. The detailed calculation of raw material with justification is not provided.
2. Also, use of many inputs is not provided.

Therefore, the Committee, on the recommendation of Consultant (TEC-3), decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting.

The case stands deferred.

Case No.: 57/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00439/AM19/	RLA File :07/24/040/00079/AM16/	Lic.No/Date:0710108496 10.07.2015	**Approved**

Decision: The Committee considered the case as per agenda. The representatives of the applicant explained the manufacturing process during the personal hearing and submitted the calculation sheet & material balance. On the basis of recommendations and written comments given by Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under:

6 **Export item:** LM 40 ROTAR BLADE - 3 Numbers

Net weight should not less than 6468.56 Kg per blade.

Import Item:

1. Quantity of components at Sl. No. 49 to 53 & 57 to 66 is allowed as per GN-4.
2. Quantity of consumables at Sl. No. 67 to 72 is allowed as applied for and all together value restricted to 1% of FOB value.
3. Quantity of rest of the items is allowed as applied for.

RA concerned may take suitable consequential action accordingly.

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	Case No.: 58/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00440/AM19/	RLA File :07/24/040/00103/AM16/	Lic.No/Date:0710108495 10.07.2015	**Approved**
7	**Decision:** The Committee considered the case as per agenda. The representatives of the applicant explained the manufacturing process during the personal hearing and submitted the calculation sheet & material balance. On the basis of recommendations and written comments given by Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under: **Export item:** LM 40 P FRP ROTAR BLADE - 3 Numbers **Net weight should not less than 6468.56 Kg per blade.** **Import Item:** 1. Quantity of components at Sl. No. 52 to 56 & 61 to 72 is allowed as per GN-4. 2. Quantity of consumables at Sl. No. 73 to 78 is allowed as applied for and all together value restricted to 1% of FOB value. 3. Quantity of rest of the items is allowed as applied for. RA concerned may take suitable consequential action accordingly.			

	Case No.: 52/2/81-ALC2/2019	Party Name: INDIC EMS ELECTRONICS PVT.LTD,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01138/AM19/	RLA File :07/21/040/00486/AM16/	Lic.No/Date:0710108680 04.09.2015	**Deferred**
8	**Decision:** The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case. The case stands deferred.			

	Case No.: 46/5/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00254/AM19/	RLA File :10/80/040/00054/AM16/	Lic.No/Date:1010059308 11.11.2015	**Deferred**
9	**Decision:** The Committee considered the case as per agenda and noted that the application was sent to MeitY for examination of the case on 24.01.2019 followed by a D.O. letter on 10.04.2019. However, no comments have been received yet. The Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

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	Case No.: 29/24/81-ALC2/2015	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	**Deferred**
10	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY on 02.04.2019 for examination of the case. A D.O. reminder letter was also sent on 10.04.2019. However, no comments have been received yet. The Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

	Case No.: 41/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00423/AM19/	RLA File :07/24/040/00400/AM16/	Lic.No/Date:0710109505 10.03.2016	**Deferred**
11	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 42/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00424/AM19/	RLA File :07/24/040/00406/AM16/	Lic.No/Date:0710109567 24.03.2016	**Deferred**
12	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

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	Case No.: 4/10/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
13	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	**Deferred**
	Decision: The Committee considered the case as per agenda and decided to send copy of application to MeitY for examination of the case. The case stands deferred.			

	Case No.: 51/2/81-ALC2/2019	Party Name: SRV TELECOM PVT LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
14	HQ File :01/81/050/01137/AM19/	RLA File :04/24/040/00274/AM16/	Lic.No/Date:0410161817 18.04.2016	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case. The case stands deferred.			

	Case No.: 2/6/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
15	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	**Deferred**
	Decision: The Committee considered the case as per agenda and decided to send copy of application to MeitY for examination of the case. The case stands deferred.			

	Case No.: 51/7/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
16	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MeitY on 27.06.2016 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to send reminder to MeitY immediately. The case stands deferred.			

17	**Case No.: 2/12/81-ALC2/2016**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	**Deferred**

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Decision: The Committee considered the case as per agenda and noted that the application was sent to MeitY on 05.09.2016 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to send reminder to MeitY immediately.

The case stands deferred.

18	**Case No.: 61/12/81-ALC2/2018**	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00699/AM19/	RLA File :32/24/040/00007/AM17/	Lic.No/Date:3210077929 13.07.2016	**Deferred**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 22.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

19	**Case No.: 69/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00451/AM19/	RLA File :07/24/040/00101/AM17/	Lic.No/Date:0710110119 19.07.2016	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

20	**Case No.: 59/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00441/AM19/	RLA File :07/24/040/00107/AM17/	Lic.No/Date:0710110158 27.07.2016	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

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Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
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1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

	Case No.: 2/11/81-ALC2/2016	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
21	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 26.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

	Case No.: 9/18/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
22	HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date:1010059607 09.09.2016	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY on 25.11.2016 for examination of the case. However, no comments have been received yet. The Committee decided to remind MeitY for expediting the comments.

The case stands deferred.

	Case No.: 28/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
23	HQ File :01/81/050/01114/AM19/	RLA File :04/24/040/00063/AM17/	Lic.No/Date:0410162298 22.09.2016	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case.

The case stands deferred.

SHOBHA GUPTA
Joint Director General of Foreign Trade
Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.: 29/2/81-ALC2/2019	Party Name: JK FITWELL PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01115/AM19/	RLA File :04/24/040/00083/AM17/	Lic.No/Date:0410162360 07.10.2016	**Deferred**
24	**Decision:** The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case. The case stands deferred.			

	Case No.: 3/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00380/AM19/	RLA File :04/24/040/00115/AM17/	Lic.No/Date:0410162411 24.10.2016	**Deferred**
25	**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 25.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.: 4/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00381/AM19/	RLA File :04/24/040/00141/AM17/	Lic.No/Date:0410162483 10.11.2016	**Deferred**
26	**Decision:** The Committee considered the case as per agenda and noted the comments given by DPIIT vide their F. No.: P-47011/47/2019-TSW dated 16.04.2019. However, the matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.: 93/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00475/AM19/	RLA File :07/24/040/00205/AM17/	Lic.No/Date:0710110653 16.11.2016	**Deferred**
27	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts.			

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4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

	Case No.: 16/12/81-ALC2/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00654/AM19/	RLA File :07/24/040/00310/AM17/	Lic.No/Date:0710110815 20.12.2016	**Deferred**
28	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Per unit weight of import and export item with justification of wastage. The case stands deferred.			

	Case No.: 197/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00915/AM19/	RLA File :07/24/040/00272/AM17/	Lic.No/Date:0710110885 02.01.2017	**Deferred**
29	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 41/22/81-ALC2/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
30	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	**Deferred**
	Decision: The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days.			

Sd/-
(Sanjay Kumar)
Joint Director General of Foreign Trade
Joint Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

1. Composition of export items.
2. Calculation of material required along with justification of wastage.

The case stands deferred.

	Case No.: 26/23/81-ALC2/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	**Deferred**
31	**Decision:** The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days. 1. Composition of export items. 2. Calculation of material required along with justification of wastage. The case stands deferred.			

	Case No.: 38/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00420/AM19/	RLA File :07/24/040/00327/AM17/	Lic.No/Date:0710111037 31.01.2017	**Deferred**
32	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 39/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
33	HQ File :01/81/050/00421/AM19/	RLA File :07/24/040/00314/AM17/	Lic.No/Date:0710111067 02.02.2017	**Deferred**
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:			

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1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

	Case No.: 10/2/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
34	HQ File :01/81/050/00010/AM18/	RLA File :10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY on 25.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

	Case No.: 2/3/81-ALC2/2017	Party Name: JINDAL QUALITY TUBULAR LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
35	HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	**Deferred**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 22.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

	Case No.: 17/9/81-ALC2/2017	Party Name: NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
36	HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	**Approved**

Decision: The Committee considered the case as per agenda and noted that the applicant has exported 99.43% of quantity of export item at Sl. No. 1 & 42.41% of quantity of export item Sl. No. 2 as per revised list of inputs vide letter dated 10.4.2019. Hence, the Committee decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

1. Quantity of import item at Sl. No. 1 to 8, 71 to 123 is allowed as net + 2% wastage.
2. Quantity of import item at Sl. No. 9 to 70 is allowed on net to net basis as per GN-4.
3. Quantity of import item at Sl. No. 124 to 145 is allowed as net + 2% wastage.

RA concerned may take suitable consequential action accordingly.

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Joint Director General of Foreign Trade
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37	**Case No.: 36/17/81-ALC2/2017**	Party Name: REEP INDUSTRIES PVT.LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00346/AM18/	RLA File :04/24/040/00017/AM18/	Lic.No/Date:0410163091 11.05.2017	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the reply dated 06.03.2019 given by the applicant in r/o the DL is deficient. Hence, the Committee decided to seek from the applicant to furnish the following information again as per written comments of Consultant (TEC-3):

1. Complete set of application
2. Drawings of components made out of imported raw material as per Sl. No. 11 of the Standard Deficiency Format.
3. Advance authorization consists of 18 import items while in reply listed 17 items only.
4. As per details in agenda import items from Sl. No. 1 to 6 are required for export item No. 1 and rest of the import items are required for export item No. 2 but as per reply all import items are required for both the export items.

The case stands deferred.

38	**Case No.:32/12/81-ALC2/2018**	Party Name: AKASH STEEL CRAFTS PVT.LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00670/AM19/	RLA File :03/81/040/00494/AM17/	Lic.No/Date:0310813288 16.05.2017	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47014/55/2019-TSW dated 24.04.2019.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73062100	S.S WELDED PIPES GRADE 304 THICKNESS 3MM TO 10MM	20.295 M.T	72192219	STAINLESS STEEL WIDE COILS GRADE 304 THICNESS 3MM TO 10MM	Wastage allowed up to 5% with accountability clause

Note: Thickness, grade & technical specification of the item imported and that used in the resultant product to conform.

RA concerned may take suitable consequential action accordingly.

39	**Case No.: 27/2/81-ALC2/2019**	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01113/AM19/	RLA File :04/24/040/00026/AM18/	Lic.No/Date:0410163111 16.05.2017	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case.

The case stands deferred.

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Case No.: 22/9/81-ALC2/2017	Party Name: VEDANTA LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00193/AM18/	RLA File :05/24/040/00117/AM18/	Lic.No/Date:0510403068 08.06.2017	**Deferred**

40 **Decision:** The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days.

1. Composition of export items.
2. Calculation of material required along with justification of wastage.

The case stands deferred.

Case No.: 28/17/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00338/AM18	RLA File :03/95/040/00259/AM18/	Lic.No/Date:0310814213 22.06.2017	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME vide email dated 30.4.2019 on **repeat basis** as approved for AA 0310813248 dated 12.05.2017 in meeting no. 11/81 dated 30.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

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ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 (net content of Stainless Steel Sheets / Coils 23.000 MT)	72199090	Stainless Steel prime/secondary sheets / coils grade 304 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

Case No.: 6/15/81-ALC2/2017	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00289/AM18/	RLA File :04/24/040/00064/AM18/	Lic.No/Date:0410163275 27.06.2017	**Deferred**

42 **Decision:** The Committee considered the case as per agenda and noted that the comments of MeitY were referred back on 14.02.2019 for clarification. However, no information has been received so far. Hence, the Committee decided to send a D.O. reminder letter to MeitY in this regard.
The case stands deferred.

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43	**Case No.: 60/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00442/AM19/	RLA File :07/24/040/00091/AM18/	Lic.No/Date:0710111859 05.07.2017	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

44	**Case No.: 20/12/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00658/AM19/	RLA File :07/24/040/00107/AM18/	Lic.No/Date:0710111892 20.07.2017	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

45	**Case No.: 12/15/81-ALC2/2017**	Party Name: CONNECTRIX INDIA PVT. LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00295/AM18/	RLA File :03/94/040/00357/AM18/	Lic.No/Date:0310814797 24.07.2017	**Rejected**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.12.2018 and followed by a reminder on 28.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.
RA concerned may take suitable consequential action accordingly.

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	Case No.: 84/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00466/AM19/	RLA File :07/24/040/00125/AM18/	Lic.No/Date:0710111965 03.08.2017	**Deferred**
46	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 35/17/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	**Deferred**
47	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 12.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

	Case No.: 3/18/81-ALC2/2017	Party Name: GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
48	HQ File :01/81/050/00352/AM18/	RLA File :04/24/040/00103/AM18/	Lic.No/Date:0410163454 23.08.2017	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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	Case No.: 63/2/81-ALC2/2018	Party Name: ST PIPES AND TUBES CO	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00068/AM19/	RLA File :35/24/040/00017/AM18/	Lic.No/Date:3510045223 05.09.2017	**Deferred**
49	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.: 4/18/81-ALC2/2017	Party Name: GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
50	HQ File :01/81/050/00353/AM18/	RLA File :04/24/040/00126/AM18/	Lic.No/Date:0410163537 19.09.2017	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.: 28/20/81-ALC2/2017	Party Name: VEDANTA LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00418/AM18/	RLA File :05/24/040/00268/AM18/	Lic.No/Date:0510404060 21.09.2017	**Deferred**
51	**Decision:** The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days. 1. Composition of export items. 2. Calculation of material required along with justification of wastage. The case stands deferred.			

	Case No.: 5/18/81-ALC2/2017	Party Name: GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
52	HQ File :01/81/050/00354/AM18/	RLA File :04/24/040/00147/AM18/	Lic.No/Date:0410163616 25.10.2017	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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	Case No.: 26/12/81-ALC2/2018	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
53	HQ File :01/81/050/00664/AM19/	RLA File :07/24/040/00199/AM18/	Lic.No/Date:0710112313 26.10.2017	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the comments of DHI were referred back on 25.04.2019 for clarification. However, no information has been received so far. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.: 83/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
54	HQ File :01/81/050/00465/AM19/	RLA File :07/24/040/00153/AM18/	Lic.No/Date:0710112320 27.10.2017	**Deferred**
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 21/12/81-ALC2/2018	Party Name: DECCAN ENTERPRISES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
55	HQ File :01/81/050/00659/AM19/	RLA File :09/24/040/00331/AM17/	Lic.No/Date:0910065640 03.11.2017	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 29.04.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 28/12/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
56	HQ File :01/81/050/00666/AM19/	RLA File :34/24/040/00170/AM18/	Lic.No/Date:3410043636 14.11.2017	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from concerned RA. An email was sent to concern RA on			

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20.03.2019 to furnish complete set of the application. However, no information has been received so far. Hence, the Committee decided to remind the concerned RA in this regard.

The case stands deferred.

57	**Case No.: 92/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00474/AM19/	RLA File :07/24/040/00220/AM18/	Lic.No/Date:0710112408 14.11.2017	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

58	**Case No.: 22/12/81-ALC2/2018**	Party Name: H. K. IMPEX PVT. LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00660/AM19/	RLA File :03/94/040/00640/AM18/	Lic.No/Date:0310817126 17.11.2017	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from concerned RA. An email was sent to concern RA on 20.03.2019 to furnish complete set of the application. However, no information has been received so far. Hence, the Committee decided to remind the concerned RA & the applicant in this regard.

The case stands deferred.

59	**Case No.: 28/24/81-ALC2/2017**	Party Name: SCHOCH REEDS INDIA PVT LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00530/AM18/	RLA File :03/95/040/00702/AM18/	Lic.No/Date:0310817217 22.11.2017	**Rejected**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter was sent to the applicant on 14.12.2018 followed by reminder on 28.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.

RA concerned may take suitable consequential action accordingly.

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	Case No.: 91/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00473/AM19/	RLA File :07/24/040/00230/AM18/	Lic.No/Date:0710112465 27.11.2017	**Deferred**
60	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 43/24/81-ALC2/2017	Party Name: NAPINO AUTO & ELECTRONICS LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00545/AM18/	RLA File :05/24/040/00389/AM18/	Lic.No/Date:0510404735 06.12.2017	**Deferred**
61	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the applicant on 01.04.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

	Case No.: 19/24/81-ALC2/2017	Party Name: NICO EXTRUSIONS LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00521/AM18/	RLA File :03/95/040/00423/AM18/	Lic.No/Date:0310817742 13.12.2017	**Rejected**
62	**Decision:** The Committee considered the case as per agenda and observed DPIIT has not furnished any comments yet. The applicant was sent a deficiency letter on 25.03.2019, however no reply has been received. The case was reviewed. It was noted by the Committee from the applicant's reply that Zinc and other alloying materials would also be recovered from the duty free material i.e. brass scrap, however no proper accounting has been done for those materials. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

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	Case No.: 7/24/81-ALC2/2017	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00509/AM18/	RLA File :02/24/040/00154/AM18/	Lic.No/Date:0210208091 29.12.2017	**Deferred**
63	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case. The Committee observed the following deficiencies in the reply: 1. The detailed calculation of raw material with justification is not provided. 2. Also, use of many inputs is not provided. Therefore, the Committee, on the recommendation of Consultant (TEC-3), decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

	Case No.: 33/2/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00038/AM19/	RLA File :34/24/040/00279/AM18/	Lic.No/Date:3410043786 05.01.2018	**Deferred**
64	**Decision:** The Committee considered the case as per agenda and noted that the case was referred to DPIIT for examination. However, DPIIT informed vide their F. No.: P-47011/93/2019-TSW dated 16.04.2019 that the following deficiencies were observed in the application: 1. Wastage claimed information given in the application regarding 41% to 62% is in respect of 15 export items and 15 import items (Plates). 2. However, the instant Advance Authorization has only 11 export items and 11 import items (Tubes). 3. The wastage information does not relate to the instant Advance Authorization. Therefore, the Committee decided to seek clarification on the above mentioned deficiencies from the applicant. The case stands deferred.			

	Case No.: 110/3/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00187/AM19/	RLA File :05/24/040/00433/AM18/	Lic.No/Date:0510405429 23.01.2018	**Deferred**
65	**Decision:** The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days. 1. Composition of export items. 2. Calculation of material required along with justification of wastage. The case stands deferred.			

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66	**Case No.: 31/2/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01117/AM19/	RLA File :04/24/040/00192/AM18/	Lic.No/Date:0410163963 08.02.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case.

The case stands deferred.

67	**Case No.: 32/2/81-ALC2/2019**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01118/AM19/	RLA File :04/24/040/00193/AM18/	Lic.No/Date:0410164008 22.02.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that hard copy of the application has not been received from the applicant and concerned RA. Hence, the Committee decided to seek from concerned RA and the applicant to furnish complete set of application.

The case stands deferred.

68	**Case No.: 73/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

69	**Case No.: 40/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00422/AM19/	RLA File :07/24/040/00302/AM18/	Lic.No/Date:0710112899 28.02.2018	**Deferred**

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Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

	Case No.: 43/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00425/AM19/	RLA File :07/24/040/00317/AM18/	Lic.No/Date:0710112925 05.03.2018	**Deferred**
70	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 44/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00426/AM19/	RLA File :07/24/040/00320/AM18/	Lic.No/Date:0710112926 05.03.2018	**Deferred**
71	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product.			

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5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

	Case No.: 53/2/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
72	HQ File :01/81/050/01139/AM19/	RLA File :34/24/040/00099/AM18/	Lic.No/Date:3410043983 21.03.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case.

The case stands deferred.

	Case No.: 36/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
73	HQ File :01/81/050/01122/AM19/	RLA File :04/24/040/00213/AM18/	Lic.No/Date:0410164123 21.03.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case.

The case stands deferred.

	Case No.: 29/12/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
74	HQ File :01/81/050/00667/AM19/	RLA File :34/24/040/00376/AM18/	Lic.No/Date:3410043988 22.03.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 07.02.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MoS for comments.

The case stands deferred.

	Case No.: 50/3/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
75	HQ File :01/81/050/00127/AM19/	RLA File :05/23/040/00503/AM18/	Lic.No/Date:0510406017 28.03.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on 01.05.2019 and decided to forward to Consultant (TEC-3) for examination of the case.

The case stands deferred.

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	Case No.: 53/3/81-ALC2/2018	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00130/AM19/	RLA File :02/24/040/00206/AM18/	Lic.No/Date:0210208309 28.03.2018	**Deferred**
76	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case. The Committee observed the following deficiencies in the reply: 1. The detailed calculation of raw material with justification is not provided. 2. Also, use of many inputs is not provided. Therefore, the Committee, on the recommendation of Consultant (TEC-3), decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

	Case No.: 54/3/81-ALC2/2018	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00131/AM19/	RLA File :02/24/040/00205/AM18/	Lic.No/Date:0210208308 28.03.2018	**Deferred**
77	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case. The Committee observed the following deficiencies in the reply: 1. The detailed calculation of raw material with justification is not provided. 2. Also, use of many inputs is not provided. Therefore, the Committee, on the recommendation of Consultant (TEC-3), decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

	Case No.: 56/3/81-ALC2/2018	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00133/AM19/	RLA File :02/24/040/00208/AM18/	Lic.No/Date:0210208314 04.04.2018	**Deferred**
78	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case. The Committee observed the following deficiencies in the reply: 1. The detailed calculation of raw material with justification is not provided. 2. Also, use of many inputs is not provided. Therefore, the Committee, on the recommendation of Consultant (TEC-3), decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

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Case No.: 47/8/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	Status:
HQ File :01/81/050/00429/AM19/	RLA File :34/24/040/00388/AM18/	Lic.No/Date:3410044026 09.04.2018	**Approved**

Decision: The Committee considered the case as per agenda and observed the comments given by DPIIT vide their U.O. No.: P-47011/107/2019-TSW dated 25.04.2019. The Committee decided to fix the ad-hoc norms with amendment as under:

1.

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76052990	ALUMINIUM ALLOY WIRE (VARIOUS SIZES) NET CONTENT : (1) ALU INGOTS : 3892 MTS (2). MG : 40 MTS (3) SN : 30 MTS, (4) AL TIT BORON ROD 4 MTS, (5) AL CHROM MASTER ALLOY 16 MTS (6) IRON 2 MTS (7) AL CU MASTER ALLOY (50%) 16 MTS: TOT WT : 4000.00 MTS	4000.00 MT	1	76061190	ALUMINIUM INGOTS	Allowed up to 1% wastage with accountability clause
			2	81041100	MAGNESIUM	Allowed up to 1% wastage with accountability clause
			3	28046900	SILICON	
			4	76052100	ALUMINIUM TITANIUM BORON ROD	
			5	76012010	ALUMINIUM CHROMIUM MASTER ALLOY (20%)	
			6	72052990	IRON (FE AL TABLET 80%)	
			7	76012090	ALUMINIUM CU MASTER ALLOY (50%)	

2. **Description, sizes, quantities and net weights of each export item may be specified.**
3. **The words "ALU PLATES/SHEETS/COILS/SLABS" may be deleted from the description of the export item.**
4. **The words "PLATES/SHEETS/COILS/SLABS" may be deleted from the description of the import item at Sl. No. 1.**

RA concerned may take suitable consequential action accordingly.

Case No.: 2/1/81-ALC2/2018	Party Name: KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	Status:
HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	**Deferred**

80 **Decision:** The Committee considered the case as per agenda and noted that applicant's reply dated 01.11.2018 was sent to MSME for examination of the case. However, the representative of MSME informed that applicant's reply was incomplete. Therefore, a second deficiency letter was sent to the applicant on 04.04.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

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81	**Case No.: 46/2/81-ALC2/2019**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01132/AM19/	RLA File :04/24/040/00252/AM18/	Lic.No/Date:0410164189 11.04.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted hard copy of the application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from concerned RA and the applicant to furnish complete set of application. The case stands deferred.			

82	**Case No.: 48/2/81-ALC2/2019**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01134/AM19/	RLA File :04/24/040/00255/AM18/	Lic.No/Date:0410164190 11.04.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted hard copy of the application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from concerned RA and the applicant to furnish complete set of application. The case stands deferred.			

83	**Case No.: 50/2/81-ALC2/2019**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01136/AM19/	RLA File :04/24/040/00269/AM18/	Lic.No/Date:0410164195 12.04.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted hard copy of the application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from concerned RA and the applicant to furnish complete set of application. The case stands deferred.			

84	**Case No.: 23/12/81-ALC2/2018**	Party Name: GEEKAY WIRES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00661/AM19/	RLA File :09/24/040/00626/AM18/	Lic.No/Date:0910066164 18.04.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was received on 13.03.2019 and had not forwarded to Consultant (TEC-3) yet. Hence, the Committee decided to forward the applicant's reply to Consultant (TEC-3) for examination of the case. The case stands deferred.			

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	Case No.: 71/2/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00076/AM19/	RLA File :05/24/040/00016/AM19/	Lic.No/Date:0510406155 19.04.2018	**Deferred**
85	**Decision:** The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days. 1. Composition of export items. 2. Calculation of material required along with justification of wastage. The case stands deferred.			

	Case No.: 17/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00225/AM19/	RLA File :03/94/040/01093/AM18/	Lic.No/Date:0310820587 23.04.2018	**Deferred**
86	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter was sent to the applicant on 19.12.2018 followed by reminder on 28.03.2019. However, the applicant vide email dated 30.04.2019 requested for extension of time for submission of documents. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 25/2/81-ALC2/2019	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01111/AM19/	RLA File :04/24/040/00018/AM19/	Lic.No/Date:0410164241 24.04.2018	**Deferred**
87	**Decision:** The Committee considered the case as per agenda and noted hard copy of the application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from concerned RA and the applicant to furnish complete set of application. The case stands deferred.			

	Case No.: 104/3/81-ALC2/2018	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00181/AM19/	RLA File :02/24/040/00002/AM19/	Lic.No/Date:0210208361 24.04.2018	**Approved**

88 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72159090	**Copper insert collector bars containing 504.5 MT of Copper bars/rods**	5000.000 M.T	74070000	Copper Rods / Bars	504.5 M.T

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Note: (i) Export item has been amended as mentioned above.
(ii) The word "Plates" may be deleted from the description of import item.
RA concerned may take suitable consequential action accordingly.

	Case No.: 24/2/81-ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01110/AM19/	RLA File :04/24/040/00016/AM19/	Lic.No/Date:0410164246 25.04.2018	**Deferred**
89	**Decision:** The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case. The case stands deferred.			

	Case No.: 45/8/81-ALC2/2018	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00427/AM19/	RLA File :34/24/040/00009/AM19/	Lic.No/Date:3410044093 26.04.2018	**Approved**

90 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms taking cue from SION C-323 as recommended by representative of DHI:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
85049010	Parts of Transformer - Torrodial Cores / Wound Cores / Rectangalar Cores /Transformer core assembly made of silicon Electrica Steel (CRGO)	46.729 M.T	72261100	CRGO Silicon Electrical Steel in coil form	1.07 MT/MT content in the export product

RA concerned may take suitable consequential action accordingly.

	Case No.: 45/3/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00122/AM19/	RLA File :13/24/040/00072/AM19/	Lic.No/Date:1310048940 26.04.2018	**Approved**

91 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

Sl. No	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	78011000	PURE LEAD/ REFINED LEAD	2500.000 M.T	1	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/	Import may be allowed

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						LEAD SCRAP AS PER ISRI RAINS	with 5% wastage calculated on the net content of lead both in export & import items
2	78019930	LEAD ALLOY	1500.000 M.T	2	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/ LEAD SCRAP AS PER ISRI RAINS	
3	78019100	LEAD ANTIMONY ALLOY	1000.000 M.T	3	85481020	LEAD ACID BATTERY SCRAP/ BATTERY SCRAP AND WASTE/ LEAD SCRAP AS PER ISRI RAINS	

Note: Percentage of lead in import items is 50-55%.

RA concerned may take suitable consequential action accordingly.

	Case No.: 112/3/81-ALC2/2018	Party Name: VIKARSH NANO TECHNOLOGY AND ALLOYS PVT. LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00189/AM19/	RLA File :31/83/040/00006/AM19/	Lic.No/Date:3110067035 26.04.2018	**Deferred**
92	**Decision:** The Committee considered the case as per agenda and noted that the applicant vide letter dated 14.02.2019 has sent its reply to MeitY directly against the D/L. However, no comments have been received from MeitY yet. Hence, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

	Case No.: 12/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00220/AM19/	RLA File :03/94/040/01094/AM18/	Lic.No/Date:0310820718 27.04.2018	**Deferred**
93	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter was sent to the applicant on 19.12.2018 followed by reminder on 28.03.2019. However, the applicant vide email dated 30.04.2019 requested for extension of time for submission of documents. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.: 18/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00226/AM19/	RLA File :03/94/040/01095/AM18/	Lic.No/Date:0310820721 27.04.2018	**Deferred**
94	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter was sent to the applicant on 19.12.2018 followed by reminder on 28.03.2019. However, the applicant vide email dated 30.04.2019 requested for extension of time for submission of documents. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 19/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00227/AM19/	RLA File :03/94/040/01096/AM18/	Lic.No/Date:0310820722 27.04.2018	**Deferred**
95	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter was sent to the applicant on 19.12.2018 followed by reminder on 28.03.2019. However, the applicant vide email dated 30.04.2019 requested for extension of time for submission of documents. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.: 36/5/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00244/AM19/	RLA File :03/94/040/00069/AM19/	Lic.No/Date:0310820713 27.04.2018	**Deferred**
96	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 13.02.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

	Case No.: 23/8/81-ALC2/2018	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00405/AM19/	RLA File :56/24/040/00002/AM19/	Lic.No/Date:5610005389 01.05.2018	**Rejected**
97	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by MoS seeking certain information was sent to the applicant on 01.01.2019 followed by a reminder on 25.02.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

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98	**Case No.: 93/3/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00170/AM19/	RLA File :04/24/040/00015/AM19/	Lic.No/Date:0410164293 04.05.2018	**Rejected**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by DPIIT seeking certain information was sent to the applicant on 24.12.2018 followed by reminder on 29.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

99	**Case No.: 26/2/81-ALC2/2019**	Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01112/AM19	RLA File :04/24/040/00021/AM19/	Lic.No/Date:0410164309 09.05.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 26.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

100	**Case No.: 76/5/81-ALC2/2018**	Party Name: LAVA INTERNATIONAL LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00284/AM19/	RLA File :05/23/040/00061/AM19/	Lic.No/Date:0510406433 11.05.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by MeitY vide their F. No.: 17(37)/2018-IPHW dated 12.02.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

101	**Case No.: 51/8/81-ALC2/2018**	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00433/AM19/	RLA File :09/24/040/00647/AM18/	Lic.No/Date:0910066232 15.05.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as sought by Consultant (TEC-1) was sent to the applicant on 23.04.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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102	**Case No.: 35/5/81-ALC2/2018**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00243/AM19/	RLA File :02/24/040/00026/AM19/	Lic.No/Date:0210208457 24.05.2018	**Rejected**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 14.12.2018 followed by a reminder on 13.02.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.

RA concerned may take suitable consequential action accordingly.

103	**Case No.: 115/5/81-ALC2/2018**	Party Name: RR KABEL LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00323/AM19/	RLA File :03/95/040/00170/AM19/	Lic.No/Date:0310821223 24.05.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85446090	Solar Cable (Flame Retardent Insulated Sheathed cable Up to (600/1000 Voltage) Net Content -Copper - 90154.74 KG.TIN ANODE - 2788.29 KG, Halogen Free Flame Retarden - 65570.10 KG, Halogen Free Catalyst - 3451.06 KG	2000.000 Kilometer	1	74081190	Copper Wire Rod	As applied for
			2	80030020	TIN ANODE	
			3	39013000	Halogen Free Flame Retarden	
			4	39012000	* **Master batch** Halogen Free Catalyst	

*** The words "Master batch" may be added in the description of import item. Size and quantity given by the applicant in its reply letter dated 2.3.2019 may be incorporated in the export product.**

RA concerned may take suitable consequential action accordingly.

104	**Case No.: 88/5/81-ALC2/2018**	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00296/AM19/	RLA File :03/95/040/00138/AM19/	Lic.No/Date:0310821232 25.05.2018	**Rejected**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.12.2018 followed

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by a reminder on 29.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.

RA concerned may take suitable consequential action accordingly.

	Case No.: 95/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00303/AM19/	RLA File :03/95/040/00177/AM19/	Lic.No/Date:0310821231 25.05.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME vide email dated 30.4.2019 on **repeat basis** as approved for AA 0310813248 dated 12.05.2017 in meeting no. 11/81 dated 30.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

105

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantit
73182990	Stainless Steel semi furnished perforated strips Grade 410 / J3 / 201 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheet / Coils Grade 410 / J3 / 201 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recove

RA concerned may take suitable consequential action accordingly.

	Case No.: 147/5/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00355/AM19/	RLA File :05/24/040/00112/AM19/	Lic.No/Date:0510406624 28.05.2018	**Deferred**

106 **Decision:** The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days.

1. Composition of export items.
2. Calculation of material required along with justification of wastage.

The case stands deferred.

	Case No.: 30/12/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
107	HQ File :01/81/050/00668/AM19/	RLA File :34/24/040/00058/AM19/	Lic.No/Date:3410044193 31.05.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of

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application was sent to MoS on 07.02.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MoS for comments.

The case stands deferred.

	Case No.: 139/5/81-ALC2/2018	Party Name: TECHNO STAINLESS	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00347/AM19/	RLA File :03/95/040/00067/AM19/	Lic.No/Date:0310821363 31.05.2018	**Rejected**
108	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.12.2018 followed by a reminder on 28.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

	Case No.: 75/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	**Deferred**
109	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 114/5/81-ALC2/2018	Party Name: R. L. STEELS & ENERGY LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00322/AM19/	RLA File :03/95/040/01103/AM18/	Lic.No/Date:0310821485 06.06.2018	**Deferred**
110	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MoS was sent to the applicant on 02.04.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

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	Case No.: 136/5/81-ALC2/2018	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00344/AM19/	RLA File :05/24/040/00152/AM19/	Lic.No/Date:0510406758 06.06.2018	**Rejected**
111	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information was sent to the applicant on 19.12.2018 followed by reminder on 28.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

	Case No.: 74/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	**Deferred**
112	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 98/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00306/AM19/	RLA File :03/95/040/00230/AM19/	Lic.No/Date:0310821669 13.06.2018	**Approved**
113	**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME vide email dated 30.4.2019 on **repeat basis** as approved for AA 0310813248 dated 12.05.2017 in meeting no. 11/81 dated 30.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**			

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity

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73182990	Stainless Steel semi furnished perforated strips Grade 410 / J3 / 201 / 304 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheet / Coils Grade 410 / J3 / 201 / 304 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

114	**Case No.: 154/5/81-ALC2/2018**	Party Name: DIAMOND ENGINEERING	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00362/AM19/	RLA File :04/24/040/00056/AM19/	Lic.No/Date:0410164419 14.06.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the applicant was requested on 01.01.2019 to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 5 & 11 of the Standard Deficiency Format.

However, the applicant's reply dated 14.03.2019 was sent to Consultant (TEC-3) for examination of the case and it is found that reply is deficient due to the following reasons:

1. Export item is not clear.
2. Quantity of export item is much less in the reply.
3. There is no correlation of drawing with calculations.
4. Import item is "Angle" while reply is for "Beam".

Therefore, the Committee decided to seek clarification from the applicant on the above deficiencies as per advice of Consultant (TEC-3):

The case stands deferred.

115	**Case No.: 38/5/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00246/AM19/	RLA File :07/24/040/00062/AM19/	Lic.No/Date:0710113442 15.06.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

1. Quantity of import item at Sl. No. 1 to 4 & 9 to 12 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 5 to 8 & 13 to 16 is allowed as per GN-4.

RA concerned may take suitable consequential action accordingly.

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Case No.: 24/12/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:2/81-ALC2/2019 01.05.2019	Status:
HQ File :01/81/050/00662/AM19/	RLA File :03/95/040/00237/AM19/	Lic.No/Date:0310821709 15.06.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME vide email dated 30.4.2019 on **repeat basis** as approved for AA 0310813248 dated 12.05.2017 in meeting no. 11/81 dated 30.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

116

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantit
73182990	Stainless Steel semi furnished perforated strips Grade 410 / J3 / 201 / 304 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheet / Coils Grade 410 / J3 / 201 / 304 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recove

RA concerned may take suitable consequential action accordingly.

Case No.: 25/12/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:2/81-ALC2/2019 01.05.2019	Status:
HQ File :01/81/050/00663/AM19/	RLA File :03/95/040/00238/AM19/	Lic.No/Date:0310821711 15.06.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME vide email dated 30.4.2019 on **repeat basis** as approved for AA 0310813248 dated 12.05.2017 in meeting no. 11/81 dated 30.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

117

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantit
73182990	Stainless Steel semi furnished perforated strips Grade 410 / J3 / 201 / 304 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheet / Coils Grade 410 / J3 / 201 / 304 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recove

RA concerned may take suitable consequential action accordingly.

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118	**Case No.: 37/5/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00245/AM19/	RLA File :03/94/040/00228/AM19/	Lic.No/Date:0310821769 19.06.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their F. No.: P-47011/94/2019-TSW dated 16.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

119	**Case No.: 54/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00436/AM19/	RLA File :34/24/040/00089/AM19/	Lic.No/Date:3410044265 19.06.2018	**Approved**
	Decision: The Committee considered the case as per agenda heard the following representative of the applicant during personal hearing: 1. Shri S. R. Anand- (Director-Regional Sourcing) 2. Shri Chandrashekhar Biradar Patil - (Sr. Manager, PE & CI) 3. Shri Mohammad Imdad Basha - (Senior Manager, Material & Process) 4. Shri Deepak HL - Logistics Officers) 5. Shri Jayakrishnan - (Global Operations-Customs) The representatives of the applicant explained the manufacturing process and submitted the calculation sheet and material balance. On the basis of recommendations and written comments given by Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under: **Export item:** FRP ROTAR BLADE LM 49.1 P - 180 Numbers **Net weight should not less than 8690.17 Kg per blade.** **Import Item:** 1. Quantity of components at Sl. No. 16, 17, 26 to 30, 35, 62, 67 & 68 is allowed as per GN-4. 2. Quantity of consumables at Sl. No. 49, 60 & 61 is allowed as applied for and all together value restricted to 1% of FOB value. 3. Quantity of rest of the items is allowed as applied for. RA concerned may take suitable consequential action accordingly.			

120	**Case No.: 55/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00437/AM19/	RLA File :34/24/040/00090/AM19/	Lic.No/Date:3410044266 19.06.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:			

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1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

	Case No.: 52/8/81-ALC2/2018	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00434/AM19/	RLA File :07/24/040/00066/AM19/	Lic.No/Date:0710113457 20.06.2018	**Approved**

121

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76061200	Insulated Aluminium Coil (Preformed Coil) **(of wt. 4.60 kg/coil)**	11424.000 Numbers	76051100	Aluminium Wire Rod (H12) - 14MM +/- 0.5MM	50.55 M.T

RA concerned may take suitable consequential action accordingly.

	Case No.: 31/12/81-ALC2/2018	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00669/AM19/	RLA File :30/24/040/00015/AM19/	Lic.No/Date:3010104373 25.06.2018	**Deferred**

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Decision: The Committee considered the case as per agenda and noted that the applicant was asked to justify essentiality of import item with reference to export item. From the reply given by the applicant, it was observed that essentiality is not established. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting.

The case stands deferred.

	Case No.: 168/5/81-ALC2/2018	Party Name: TAG CORPORATION	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
123	HQ File :01/81/050/00376/AM19/	RLA File :04/24/040/00066/AM19/	Lic.No/Date:0410164441 25.06.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter

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raised by DPIIT seeking certain information was sent to the applicant on 02.04.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

	Case No.: 131/5/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00339/AM19/	RLA File :03/95/040/00048/AM19/	Lic.No/Date:0310821925 26.06.2018	**Deferred**
124	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter raised by DPIIT seeking certain information was sent to the applicant on 02.04.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

	Case No.: 165/5/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
125	HQ File :01/81/050/00373/AM19/	RLA File :04/24/040/00070/AM19/	Lic.No/Date:0410164454 29.06.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 01.05.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.: 71/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	**Deferred**
126	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

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127	**Case No.: 74/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00456/AM19/	RLA File :34/24/040/00098/AM19/	Lic.No/Date:3410044296 02.07.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

128	**Case No.: 77/8/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00459/AM19/	RLA File :34/24/040/00339/AM18/	Lic.No/Date:3410044300 04.07.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/107/2019-TSW dated 25.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

129	**Case No.: 61/8/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00443/AM19/	RLA File :34/24/040/00116/AM19/	Lic.No/Date:3410044303 05.07.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/107/2019-TSW dated 25.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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	Case No.: 78/8/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00460/AM19/	RLA File :04/24/040/00068/AM19/	Lic.No/Date:0410164468 05.07.2018	**Approved**
130	**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-1): **Export item:** BLADE R G114 GAM T-BOLT LEP + MS RAL 9018- G114 Rotor- Consisting of 3 blades per set - 1 Set **Net weight should not be less than 39.756 MT.** **Import items:** 1. Quantity of import item at Sl. No. 1 to 6, 9, 20 & 27 is not allowed. 2. Quantity of import item at Sl. No. 12, 21, 22, 25, 26, 29 & 30 is allowed as per GN-4. 3. Quantity of rest of the import items is allowed as applied for. RA concerned may take suitable consequential action accordingly.			

	Case No.: 76/8/81-ALC2/2018	Party Name: WELSPUN CORP LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00458/AM19/	RLA File :34/24/040/00123/AM19/	Lic.No/Date:3410044307 05.07.2018	**Deferred**
131	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 26.04.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.: 148/5/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00356/AM19/	RLA File :05/24/040/00200/AM19/	Lic.No/Date:0510407115 09.07.2018	**Deferred**
132	**Decision:** The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days. 1. Composition of export items. 2. Calculation of material required along with justification of wastage. The case stands deferred.			

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	Case No.: 166/5/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
133	HQ File :01/81/050/00374/AM19/	RLA File :04/24/040/00081/AM19/	Lic.No/Date:0410164477 11.07.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 1.5.2019 given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

	Case No.: 144/5/81-ALC2/2018	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00352/AM19/	RLA File :03/95/040/00291/AM19/	Lic.No/Date:0310822231 11.07.2018	**Deferred**
134	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No.11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.: 156/5/81-ALC2/2018	Party Name: MELOY METALS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00364/AM19/	RLA File :04/24/040/00030/AM19/	Lic.No/Date:0410164488 13.07.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Pure Lead Ingots 99.97% Min. Purity	250000.000 KG	78019990	Remelted Lead Ingots/Blocks /Jumbos	As applied

Note: Percentage of lead in import is 98.27%.

RA concerned may take suitable consequential action accordingly.

	Case No.: 62/8/81-ALC2/2018	Party Name: MELOY METALS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
136	HQ File :01/81/050/00444/AM19/	RLA File :04/24/040/00029/AM19/	Lic.No/Date:0410164487 13.07.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME in AA no. 0410164488 dated 13.07.2018 of the same applicant:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Pure Lead Ingots 99.97% Min. Purity	250000.000 Kg	78019990	Remelted Lead Ingots/Blocks/Jumbos	As applied

Note: Percentage of lead in import is 98.27%.

RA concerned may take suitable consequential action accordingly.

Case No.: 25/8/81-ALC2/2018	Party Name: INDIAN CHAIN PVT LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00407/AM19/	RLA File :02/24/040/00060/AM19/	Lic.No/Date:0210208581 17.07.2018	**Approved**

137 **Decision:** The Committee considered the case as per agenda and representative of MSME informed that the export will have third party inspection stamp and will be painted as per information provided by the applicant. Hence, the Committee decided to fix the ad-hoc norms on **net to net basis with the condition that the export products will be "heat treated and painted" with accountability clause** as recommended by representative of MSME.

RA concerned may take suitable consequential action accordingly.

Case No.: 27/8/81-ALC2/2018	Party Name: INDIAN CHAIN PVT LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00409/AM19/	RLA File :02/24/040/00061/AM19/	Lic.No/Date:0210208582 17.07.2018	**Approved**

138 **Decision:** The Committee considered the case as per agenda and representative of MSME informed that the export will have third party inspection stamp and will be painted as per information provided by the applicant. Hence, the Committee decided to fix the ad-hoc norms on **net to net basis with the condition that the export products will be "heat treated and painted" with accountability clause** as recommended by representative of MSME.

RA concerned may take suitable consequential action accordingly.

Case No.: 80/8/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00462/AM19/	RLA File :05/24/040/00221/AM19/	Lic.No/Date:0510407224 18.07.2018	**Deferred**

139 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 12.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

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140	**Case No.: 28/8/81-ALC2/2018**	Party Name: GOLDEN PEAKOCK OVERSEAS LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00410/AM19/	RLA File :05/23/040/00173/AM19/	Lic.No/Date:0510407257 20.07.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 12.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.
The case stands deferred.

141	**Case No.: 67/8/81-ALC2/2018**	Party Name: MELOY METALS PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00449/AM19/	RLA File :04/24/040/00060/AM19/	Lic.No/Date:0410164520 23.07.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME in AA no. 0410164488 dated 13.07.2018 of the same applicant::

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots 99.97% Minimum Purity	150000.000 KG	78019990	Remelted Lead / Ingots Blocks/ Jumbos	As applied

Note: Percentage of lead in import item is 98.27%.

RA concerned may take suitable consequential action accordingly.

142	**Case No.: 63/8/81-ALC2/2018**	Party Name: DYNAMIC CABLES LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00445/AM19/	RLA File :13/24/040/00086/AM19/	Lic.No/Date:1310049021 24.07.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their F. No.: 7/58/2019-TS dated 16.04.2019. (Copy enclosed)
RA concerned may take suitable consequential action accordingly.

143	**Case No.: 26/8/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00408/AM19/	RLA File :05/23/040/00186/AM19/	Lic.No/Date:0510407310 25.07.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their F. No.: P-47011/95/2019-TSW dated 16.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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	Case No.: 66/8/81-ALC2/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00448/AM19/	RLA File :07/24/040/00110/AM19/	Lic.No/Date:0710113649 27.07.2018	**Deferred**
144	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 12.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

	Case No.: 75/8/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00457/AM19/	RLA File :05/24/040/00242/AM19/	Lic.No/Date:0510407345 27.07.2018	**Deferred**
145	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.: 19/8/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00401/AM19/	RLA File :03/94/040/00372/AM19/	Lic.No/Date:0310822691 30.07.2018	**Deferred**
146	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Composition of each export product. 2. Material balancing. The case stands deferred.			

	Case No.: 15/8/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00397/AM19/	RLA File :03/95/040/00367/AM19/	Lic.No/Date:0310822681 30.07.2018	**Approved**
147	**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME vide email dated 30.4.2019 on **repeat basis** as approved for AA 0310813248 dated 12.05.2017 in meeting no. 11/81 dated 30.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**			

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ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi furnished perforated strips Grade 410 / 316 / 201 / 304 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheet / Coils Grade 410 / 316 / 201 / 304 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

148	**Case No.: 53/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00435/AM19/	RLA File :34/24/040/00152/AM19/	Lic.No/Date:3410044376 31.07.2018	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

149	**Case No.: 68/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00450/AM19/	RLA File :34/24/040/00149/AM19/	Lic.No/Date:3410044374 31.07.2018	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.

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8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

150	**Case No.: 70/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00452/AM19/	RLA File :34/24/040/00151/AM19/	Lic.No/Date:3410044375 31.07.2018	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

151	**Case No.: 4/12/81-ALC2/2018**	Party Name: CHANDAN STEEL LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00642/AM19/	RLA File :03/94/040/00320/AM19/	Lic.No/Date:0310822765 01.08.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide their U. O. No.: 2(13)/2018-TD dated 19.02.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

152	**Case No.: 11/12/81-ALC2/2018**	Party Name: ENERGY OILFIELD TOOLS PVT. LTD.,	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00649/AM19/	RLA File :05/23/040/00196/AM19/	Lic.No/Date:0510407406 01.08.2018	**Deferred**

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME:

1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format.

The case stands deferred.

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	Case No.: 68/12/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00706/AM19/	RLA File :05/24/040/00276/AM19/	Lic.No/Date:0510407433 03.08.2018	**Deferred**
153	**Decision:** The Committee considered the case as per agenda. During personal hearing, the representatives sought some time to furnish the requisite information. Hence, the Committee directed the representatives to furnish the following information, as sought earlier, within 15 days. 1. Composition of export items. 2. Calculation of material required along with justification of wastage. The case stands deferred.			

	Case No.: 8/12/81-ALC2/2018	Party Name: CENTURY METAL RECYCLING LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00646/AM19/	RLA File :05/23/040/00195/AM19/	Lic.No/Date:0510407446 06.08.2018	**Approved**

154 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms taking cue from SION C-3 as per recommendation of representative of MSME:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
79012090	Zinc Alloy Ingots (Zinc 89% Aluminium 10%)	80.000 M.T	79011100	Zinc Ingots (Special High Grade 99.99%)	1.01 MT/MT on net content of Zinc in export product
			76020010	Aluminium Scrap(Tense)	As applied inclusive of 3% wastage

RA concerned may take suitable consequential action accordingly.

	Case No.: 99/8/81-ALC2/2018	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00481/AM19/	RLA File :07/24/040/00123/AM19/	Lic.No/Date:0710113703 08.08.2018	**Deferred**
155	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

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156	**Case No.: 35/8/81-ALC2/2018**	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00417/AM19/	RLA File :03/95/040/00461/AM19/	Lic.No/Date:0310822956 09.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant(TEC-3). Since, the applicant has not given composition of brass in export and import products, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

157	**Case No.: 87/8/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00469/AM19/	RLA File :04/24/040/00107/AM19/	Lic.No/Date:0410164591 13.08.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/94/2019-TSW dated 22.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

158	**Case No.: 88/8/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00470/AM19/	RLA File :04/24/040/00110/AM19/	Lic.No/Date:0410164593 13.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by DPIIT seeking certain information was sent to the applicant on 02.04.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

159	**Case No.: 18/12/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00656/AM19/	RLA File :07/24/040/00120/AM19/	Lic.No/Date:0710113791 30.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MeitY on 20.03.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

160	**Case No.: 19/12/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00657/AM19/	RLA File :07/24/040/00121/AM19/	Lic.No/Date:0710113793 30.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the application was			

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sent to MeitY on 20.03.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments.

The case stands deferred.

161	**Case No.: 70/12/81-ALC2/2018**	Party Name: MEW ELECTRICALS LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00708/AM19/	RLA File :34/21/040/00254/AM19/	Lic.No/Date:3410044458 30.08.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from concerned RA. Therefore, the Committee decided to seek from concerned RA and the applicant to furnish complete set of application for examination of the case.
The case stands deferred.

162	**Case No.: 5/12/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00643/AM19/	RLA File :03/94/040/00510/AM19/	Lic.No/Date:0310823617 07.09.2018	**Deferred**

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME:

1. Specification of blank size for each coupling.

The case stands deferred.

163	**Case No.: 2/12/81-ALC2/2018**	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00640/AM19/	RLA File :03/94/040/00461/AM19/	Lic.No/Date:0310823682 10.09.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-1) allowing 7% wastage as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76072090	COLD FORM BLISTER FILM	200000.000 Kg	1	39204900	PVC Film(**60 Micron**)	0.3608 Kg/Kg
			2	39209999	BOPA Film(**25 Micron**)	0.1293 Kg/Kg
			3	76071190	Aluminum Foil(**45 Micron**)	0.5447 Kg/Kg
			4	39095000	Adhesive(**60% NVM**)	0.0583 Kg/Kg
			5	38249990	Hardner(**60% NVM**)	0.0009 Kg/Kg

RA concerned may take suitable consequential action accordingly.

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164	**Case No.: 36/8/81-ALC2/2018**	Party Name: METAL PORT.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00418/AM19/	RLA File :03/95/040/00366/AM19/	Lic.No/Date:0310823662 10.09.2018	**Rejected**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (TEC-3) seeking certain information was sent to the applicant on 03.01.2019 followed by a reminder on 26.02.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

165	**Case No.: 14/12/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00652/AM19/	RLA File :05/23/040/00250/AM19/	Lic.No/Date:0510407744 11.09.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by Consultant (TEC-3): 1. Sl. No. 4 & 5 of the Standard Deficiency Format. 2. Sl. No. 11 of the Standard Deficiency Format for import items 6 to 12. 2. Surface area of pipe to be coated. 3. Thickness of each layer of coating. 4. Type of cement used whether OPC/PPC or any other. The case stands deferred.			

166	**Case No.: 17/12/81-ALC2/2018**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00655/AM19/	RLA File :07/24/040/00156/AM19/	Lic.No/Date:0710113842 12.09.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 20.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

167	**Case No.: 29/8/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00411/AM19/	RLA File :05/23/040/00244/AM19/	Lic.No/Date:0510407771 13.09.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 17.12.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.			

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168	**Case No.: 6/12/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00644/AM19/	RLA File :03/94/040/00528/AM19/	Lic.No/Date:0310823797 17.09.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Specification of blank size for each coupling. The case stands deferred.			

169	**Case No.: 12/12/81-ALC2/2018**	Party Name: GAUTAM SOLAR PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00650/AM19/	RLA File :05/23/040/00276/AM19/	Lic.No/Date:0510407880 25.09.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MNRE on 13.02.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

170	**Case No.: 13/12/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00651/AM19/	RLA File :05/23/040/00271/AM19/	Lic.No/Date:0510407878 25.09.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by Consultant (TEC-3): 1. Sl. No. 4 & 5 of the Standard Deficiency Format. 2. Sl. No. 11 of the Standard Deficiency Format for import items 6 to 10. 3. Surface area of pipe to be coated. 4. Thickness of each layer of coating. 5. Type of cement used whether OPC/PPC or any other. The case stands deferred.			

171	**Case No.: 32/8/81-ALC2/2018**	Party Name: KHK PRESSINGS AND FORGING PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00414/AM19/	RLA File :56/24/040/00022/AM19/	Lic.No/Date:5610005482 26.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 26.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

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172	**Case No.: 50/12/81-ALC2/2018**	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00688/AM19/	RLA File :04/24/040/00130/AM19/	Lic.No/Date:0410164717 26.09.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that application was sent to DPIIT on 07.02.2019 for examination of the case. DPIIT informed vide their F. No.: P-47011/92/2019-TSW dated 16.04.2019 that the case does not pertain to it. Therefore, the Committee decided to refer the case to MSME for examination.

The case stands deferred.

173	**Case No.: 2/7/81-ALC2/2018**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00379/AM19/	RLA File :07/24/040/00161/AM19/	Lic.No/Date:0710113933 28.09.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

1.

Sl. No.	ITCHS Code	Export Item	Quantity
1	85168000	ELECTRIC HEATING RESISTORS - W.C	4000.000 Kg
2	85168000	ELECTRIC HEATING RESISTORS - MO.C	2000.000 Kg

2.

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	81019600	TUNGSTEN WIRES / RODS DIA 0.8MM AND ABOVE	4080 Kg
2	38012000	COLLOIDAL GRAPHITE WITH SOLID CONTENT OF 20%	Upto 10% of FOB value
3	81029600	MOLYBDENUM WIRES / RODS DIA 0.8MM AND ABOVE	2040 Kg
4	38012000	COLLOIDAL GRAPHITE WITH SOLID CONTENT OF 20%	Upto 10% of FOB value

RA concerned may take suitable consequential action accordingly.

174	**Case No.: 89/8/81-ALC2/2018**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00471/AM19/	RLA File :04/24/040/00147/AM19/	Lic.No/Date:0410164756 05.10.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on **net to net basis** on the recommendation of representative of DHI.

RA concerned may take suitable consequential action accordingly.

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175	**Case No.: 90/8/81-ALC2/2018**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00472/AM19/	RLA File :04/24/040/00148/AM19/	Lic.No/Date:0410164757 05.10.2018	**Rejected**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information was sent to the applicant on 09.01.2019 followed by a reminder on 26.02.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.

RA concerned may take suitable consequential action accordingly.

176	**Case No.: 46/12/81-ALC2/2018**	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00684/AM19/	RLA File :03/94/040/00629/AM19/	Lic.No/Date:0310824402 11.10.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 22.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

177	**Case No.: 35/12/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00673/AM19/	RLA File :03/94/040/00538/AM19/	Lic.No/Date:0310824510 17.10.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	74081190	COPPER WIRE ROD : 8 MM DIA	Net + 1% wastage
2	76061190	*Aluminium Coils	Net + 1% wastage
3	39011090	XLPE COMPOUND	Net + 2.5% wastage
4	39042110	PVC RESIN	

***The word "Plates" may be deleted in the description of import item.**

RA concerned may take suitable consequential action accordingly.

178	**Case No.: 9/12/81-ALC2/2018**	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00647/AM1	RLA File :05/23/040/00315/AM19/	Lic.No/Date:0510408138 17.10.2018	**Approved**

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9/

Decision: The Committee considered the case as per agenda. Written comments were given by DPIIT. However, the Committee decided to adopt norms as approved for AA No. 0510409208 dated 07.01.2019 in the Meeting No. 01/81 dated 10.04.2019 with the following wastage:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended quantity
741999 90	COIN BLANKS (CONSISTING OF COPPER-65%, NICKEL-10% AND ZINC-25%)	258000.0 00 KG	1	740311 00	COPPER CATHODES (Cu 99.99%) (Cu 99.99%)	174408 Kg (1.04 Kg/Kg net content of Cu in the export product)
			2	750210 00	NICKEL **INGOT** (Ni 99.90%) (Ni 99.90%)	26316 Kg (1.02 Kg/Kg net content of Cu in the export product)
			3	790111 00	SHG ZINC INGOTS (Zn 99.90%) (Zn 99.90%)	65790 Kg (1.02 Kg/Kg net content of Cu in the export product)

Note: (i) Quantity of export item may be mentioned in numbers.
(ii) The word 'Ingot' may be added with the import items 'Nickel' in place of 'Full Plates'.

RA concerned may take suitable consequential action accordingly.

179	**Case No.: 31/8/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00413/AM19/	RLA File :05/23/040/00308/AM19/	Lic.No/Date:0510408163 22.10.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/59/2018-TSW dated 08.03.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

180	**Case No.: 15/12/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00653/AM19/	RLA File :05/23/040/00326/AM19/	Lic.No/Date:0510408183 23.10.2018	**Deferred**

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by Consultant (TEC-3):

1. Sl. No. 4, 5 & 11 of the Standard Deficiency Format.

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2. Surface area of pipe to be coated.
3. Thickness of each layer of coating.
4. Type of cement used whether OPC/PPC or any other.

The case stands deferred.

181	**Case No.: 1/7/81-ALC2/2018**	Party Name: COLORSHINE COATED PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00378/AM19/	RLA File :03/94/040/00676/AM19/	Lic.No/Date:0310824767 29.10.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide their U. O. No.: 2(2)/2019-TD dated 15.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

182	**Case No.: 54/12/81-ALC2/2018**	Party Name: ANKIT FASTENERS PVT LTD.,	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00692/AM19/	RLA File :07/24/040/00189/AM19/	Lic.No/Date:0710114069 30.10.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide their U.O. No.: P-47011/49/2019-TSW dated 12.04.2019: 1. Sl. No. 3, 7, 10 & 11 of the Standard Deficiency Format. The case stands deferred.			

183	**Case No.: 39/12/81-ALC2/2018**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00677/AM19/	RLA File :03/94/040/00674/AM19/	Lic.No/Date:0310824811 31.10.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide their U. O. No.: 2(10)/2018-TD dated 15.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

184	**Case No.: 55/12/81-ALC2/2018**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00693/AM19/	RLA File :07/24/040/00194/AM19/	Lic.No/Date:0710114083 01.11.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 28.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

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185	**Case No.: 30/8/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00412/AM19/	RLA File :05/23/040/00329/AM19/	Lic.No/Date:0510408333 05.11.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the case has not yet been referred to Consultant (TEC-3) for examination as decided in the Meeting No. 13/81 dated 27.02.2019. Hence, the Committee decided to refer the case to Consultant (TEC-3) immediately. The case stands deferred.			

186	**Case No.: 94/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00476/AM19/	RLA File :34/24/040/00248/AM19/	Lic.No/Date:3410044676 09.11.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

187	**Case No.: 95/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00477/AM19/	RLA File :34/24/040/00253/AM19/	Lic.No/Date:3410044678 09.11.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

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188	**Case No.: 96/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

189	**Case No.: 56/12/81-ALC2/2018**	Party Name: DEWAN & SONS	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00694/AM19/	RLA File :29/24/040/00004/AM19/	Lic.No/Date:2910025374 12.11.2018	**Deferred**

Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-1) for examination as per advice of representative of MSME.

The case stands deferred.

190	**Case No.: 10/12/81-ALC2/2018**	Party Name: ENERGY OILFIELD TOOLS PVT. LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00648/AM19/	RLA File :05/23/040/00339/AM19/	Lic.No/Date:0510408399 14.11.2018	**Deferred**

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME:

1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format.

The case stands deferred.

191	**Case No.: 62/12/81-ALC2/2018**	Party Name: JINDAL FITTINGS LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00700/AM19/	RLA File :05/23/040/00357/AM19/	Lic.No/Date:0510408454 19.11.2018	**Deferred**

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Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by Consultant (TEC-3):

1. Process flow chart.
2. Sl. No. 2, 3, 4, 5, 11 & 15 of the Standard Deficiency Format.
3. Weight of import items.

The case stands deferred.

192	**Case No.: 42/12/81-ALC2/2018**	Party Name: HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00680/AM19/	RLA File :03/94/040/00686/AM19/	Lic.No/Date:0310825143 20.11.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (TEC-3) on 24.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

193	**Case No.: 33/12/81-ALC2/2018**	Party Name: ANAND ARC LTD.	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00671/AM19/	RLA File :03/94/040/00721/AM19/	Lic.No/Date:0310825290 29.11.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47014/52/2019-TSW dated 24.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

194	**Case No.: 57/12/81-ALC2/2018**	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00695/AM19/	RLA File :13/24/040/00115/AM19/	Lic.No/Date:1310049137 30.11.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their F. No.: P-47011/93/2019-TSW dated 16.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

195	**Case No.: 38/12/81-ALC2/2018**	Party Name: ARNAV LUGS AND FERRULES	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00676/AM19/	RLA File :03/94/040/00745/AM19/	Lic.No/Date:0310825356 03.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 05.02.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.
The case stands deferred.

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196	**Case No.: 69/12/81-ALC2/2018**	Party Name: JAMMU PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00707/AM19/	RLA File :18/24/040/00004/AM19/	Lic.No/Date:1810004335 03.12.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 29.03.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

197	**Case No.: 48/12/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00686/AM19/	RLA File :34/24/040/00284/AM19/	Lic.No/Date:3410044736 05.12.2018	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

198	**Case No.: 44/12/81-ALC2/2018**	Party Name: INDUSTRIAL METAL POWDERS INDIA PVT LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00682/AM19/	RLA File :31/83/040/00141/AM19/	Lic.No/Date:3110067249 10.12.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norm taking cue from approved AA No. 3110065614 dated 28.08.2015 as recommended by representative of MSME **with the condition that the size of export should be less than size of import:**

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72039000	ELECTROLYTIC IRON FLAKES / CHIPS (OTHER FERS	560000.000 Kg	72082510	PRIME MILD STEEL PLATES WIDTH	613760 Kg inclusive of 9.6% wastage

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	PRDCTS & IRON IN PIITS, LUMPS ETC) THICKNESS 2 TO 8 MM ,LENGTH 5 TO 40 MM,SHAPE - IRREGULAR SHAPE			GREATER THAN OR EQUAL TO 600MM, LENGTH GREATER THAN OR EQUAL TO 600MM, THICKNESS GREATER THAN OR EQUAL TO 5 MM	after 20% recovery from scrap

RA concerned may take suitable consequential action accordingly.

199	**Case No.: 63/12/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00701/AM19/	RLA File :05/23/040/00391/AM19/	Lic.No/Date:0510408874 11.12.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 08.02.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

200	**Case No.: 19/11/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00635/AM19/	RLA File :34/24/040/00285/AM19/	Lic.No/Date:3410044751 12.12.2018	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

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	Case No.: 20/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00636/AM19/	RLA File :34/24/040/00292/AM19/	Lic.No/Date:3410044752 12.12.2018	**Deferred**
201	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 21/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00637/AM19/	RLA File :34/24/040/00293/AM19/	Lic.No/Date:3410044753 12.12.2018	**Deferred**
202	**Decision:** The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Summary sheet indicating weight & Shipping Bill Number. 8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet. The case stands deferred.			

	Case No.: 53/12/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
203	HQ File :01/81/050/00691/AM19/	RLA File :04/24/040/00205/AM19/	Lic.No/Date:0410164973 13.12.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/5/2019-TSW dated 22.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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204	**Case No.: 37/12/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00675/AM19/	RLA File :03/94/040/00733/AM19/	Lic.No/Date:0310825667 14.12.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 08.02.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

205	**Case No.: 43/12/81-ALC2/2018**	Party Name: HI-TECH RADIATORS PVT.LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00681/AM19/	RLA File :03/94/040/00763/AM19/	Lic.No/Date:0310825668 14.12.2018	**Approved**

Decision: The Committee considered the case as per agenda, recommendation of representative of DHI and decided to fix the following norms:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85049010	CORRUGATED FINWALL TRANSFORMER TANK AND ITS PARTS	380.952 M.T	1	72091690	CRCA NON ALLOY STEEL COILS	180 Kg
			2	72253090	HOT ROLLED STEEL COILS	180Kg
			3	32082090	RELEVANT COATING / PAINTING MATERIALS i.e. Zinc Ingots (CLAIMED@10 % OF FOB VALUE AS PER SIONS NORMS C-274)	Up to 4% of FOB value
			4	38140010	RELEVANT COATING / PAINTING MATERIALS i.e. THINNER (CLAIMED@10 % OF FOB VALUE AS PER SIONS NORMS C-274)	

RA concerned may take suitable consequential action accordingly.

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206	**Case No.: 8/13/81-ALC2/2018**	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00716/AM19/	RLA File :03/95/040/00916/AM19/	Lic.No/Date:0310825719 18.12.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that complete set of application has not been sent by concerned RA and the applicant i.e. **AA copy was not enclosed with application**. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case. The case stands deferred.			

207	**Case No.: 9/13/81-ALC2/2018**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00717/AM19/	RLA File :03/95/040/00965/AM19/	Lic.No/Date:0310825796 19.12.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide their U. O. No.: 2(15)/2017-TD dated 22.04.2018. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

208	**Case No.: 10/13/81-ALC2/2018**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00718/AM19/	RLA File :03/95/040/00966/AM19/	Lic.No/Date:0310825794 19.12.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide their U. O. No.: 2(15)/2017-TD dated 22.04.2018. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

209	**Case No.: 40/12/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00678/AM19/	RLA File :03/94/040/00789/AM19/	Lic.No/Date:0310825812 20.12.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

210	**Case No.: 41/12/81-ALC2/2018**	Party Name: HEENA METAL PVT LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00679/AM19/	RLA File :03/94/040/00486/AM19/	Lic.No/Date:0310825822 20.12.2018	**Deferred**

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Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME:

1. Percentage of Copper in export & import items.
2. Manufacturing process & justification of wastage.

The case stands deferred.

	Case No.: 30/2/81-ALC2/2019	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01116/AM19/	RLA File :04/24/040/00184/AM19/	Lic.No/Date:0410165030 21.12.2018	**Deferred**
211	**Decision:** The Committee considered the case as per agenda and noted hard copy of the application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to seek from concerned RA and the applicant to furnish complete set of application. The case stands deferred.			

	Case No.: 59/12/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00697/AM19/	RLA File :13/24/040/00121/AM19/	Lic.No/Date:1310049155 24.12.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

Sl.No.	ITCHS Code	Export Item	Quantity	Sl.No.	ITCHS Code	Import Item	Recommended Quantity
212 1	78011000	PURE LEAD/REFINED LEAD	2500.000 M.T	1	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS	Import may be allowed with 5% wastage calculated on the net content of lead both in export & import items
2	78019930	LEAD ALLOY	1500.000 M.T	2	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS	
3	78019100	LEAD ANTIMONY ALLOY	1000.000 M.T	3	85481020	LEAD ACID BATTERY SCRAP/BATT	

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						ERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS	

Note: Percentage of lead in import is 50-55%.

RA concerned may take suitable consequential action accordingly.

Case No.: 60/12/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
HQ File :01/81/050/00698/AM19/	RLA File :13/24/040/00120/AM19/	Lic.No/Date:1310049156 24.12.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	78011000	PURE LEAD/REFINED LEAD	2500.000 M.T	1	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS	Import may be allowed with 5% wastage calculated on the net content of lead both in export & import items
2	78019930	LEAD ALLOY	1500.000 M.T	2	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS	
3	78019100	LEAD ANTIMONY ALLOY	1000.000 M.T	3	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS	

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Note: Percentage of lead in import item is 50-55%.

RA concerned may take suitable consequential action accordingly.

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	Case No.: 7/13/81-ALC2/2018	Party Name: SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00715/AM19/	RLA File :03/95/040/00998/AM19/	Lic.No/Date:0310825943 26.12.2018	**Deferred**
214	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by Consultant (TEC-1): 1. Calculation sheet to arrive at the 48% wastage claimed. 2. Justification for wide range of thickness i.e. from 1mm to 120mm of import. 3. Past production/consumption data for same export for last 2 year duly certified by Superintendent Central Taxes & GST. The case stands deferred.			

	Case No.: 34/12/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00672/AM19/	RLA File :03/94/040/00819/AM19/	Lic.No/Date:0310825978 27.12.2018	**Deferred**
215	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Manufacturing process & justification of wastage. The case stands deferred.			

	Case No.: 6/13/81-ALC2/2018	Party Name: ORICON ENTERPRISES LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00714/AM19/	RLA File :03/95/040/00973/AM19/	Lic.No/Date:0310825990 27.12.2018	**Deferred**
216	**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 24.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.: 37/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01123/AM19/	RLA File :04/24/040/00217/AM19/	Lic.No/Date:0410165064 04.01.2019	**Deferred**
217	**Decision:** The Committee considered the case as per agenda and noted that complete set of application has not been sent by concerned RA and the applicant i.e. **AA copy was not enclosed with application**. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case. The case stands deferred.			

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218	**Case No.: 38/2/81-ALC2/2019**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/01124/AM19/	RLA File :04/24/040/00219/AM19/	Lic.No/Date:0410165078 08.01.2019	**Deferred**

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME:

1. Percentage of lead in import product.
2. Use of Disodium Carbonate in manufacturing process.

The case stands deferred.

219	**Case No.: 4/13/81-ALC2/2018**	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00712/AM19/	RLA File :03/95/040/00992/AM19/	Lic.No/Date:0310826272 09.01.2019	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 26.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.
The case stands deferred.

220	**Case No.: 2/13/81-ALC2/2018**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00710/AM19/	RLA File :03/95/040/01041/AM19/	Lic.No/Date:0310826254 09.01.2019	**Deferred**

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.
The case stands deferred.

221	**Case No.: 3/13/81-ALC2/2018**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00711/AM19/	RLA File :03/95/040/00984/AM19/	Lic.No/Date:0310826271 09.01.2019	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72022900	Ferro Silicon Powder	162000.000 KG	72022900	Ferro Silicon Lumps / Chips	As applied inclusive of 1% wastage

Note: Size of export should be less than size of import.

RA concerned may take suitable consequential action accordingly.

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	Case No.: 1/13/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00709/AM19/	RLA File :03/95/040/00910/AM19/	Lic.No/Date:0310826264 09.01.2019	**Deferred**
222	**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 24.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.: 5/13/81-ALC2/2018	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00713/AM19/	RLA File :03/95/040/00985/AM19/	Lic.No/Date:0310826327 11.01.2019	**Approved**

223 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72021900	Medium Carbon Ferro Manganese Powder	150000.000 Kg	72021900	Medium Carbon Ferro Manganese Lumps / Chips	As applied inclusive of 1% wastage

Note: Size of export should be less than size of import.

RA concerned may take suitable consequential action accordingly.

	Case No.: 242/14/81-ALC2/2018	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
	HQ File :01/81/050/00960/AM19/	RLA File :31/83/040/00145/AM19/	Lic.No/Date:3110067282 15.01.2019	**Deferred**
224	**Decision:** The Committee considered the case as per agenda and noted that the applicant was called for PH in the meeting. However, nobody appeared on behalf of the applicant. Hence, the Committee decided to give last opportunity of personal hearing to the applicant in the forthcoming meeting. The case stands deferred.			

	Case No.: 40/2/81-ALC2/2019	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2019 01.05.2019	**Status:**
225	HQ File :01/81/050/01126/AM19/	RLA File :04/24/040/00227/AM19/	Lic.No/Date:0410165114 21.01.2019	**Deferred**
	Decision The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):			

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1. Net content of FRP in export product.
2. Net content of Balsa Wood, PVC foam in export product.
3. Net weight of components in export.
4. Value of consumable and percentage of FOB value.
5. Sl. No. 5 & 11 of the Standard Deficiency Format.

The case stands deferred.

	Case No.: 42/2/81-ALC2/2019	Party Name: TUBE INVESTMENTS OF INDIA LIMITED	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
226	HQ File :01/81/050/01128/AM19/	RLA File :04/24/040/00233/AM19/	Lic.No/Date:0410165152 30.01.2019	**Deferred**

Decision: The Committee considered the case as per agenda and noted that complete set of application has not been sent by concerned RA and the applicant i.e. **AA copy was not enclosed with application**. Hence, the Committee decided to seek from the applicant and concerned RA to furnish complete set of application for examination of the case.

The case stands deferred.

	Case No.: 287/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
227	HQ File :01/81/050/01005/AM19/	RLA File :34/24/040/00334/AM19/	Lic.No/Date:3410044884 12.02.2019	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

	Case No.: 288/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/81-ALC2/2019 01.05.2019	**Status:**
228	HQ File :01/81/050/01006/AM19/	RLA File :34/24/040/00335/AM19/	Lic.No/Date:3410044885 12.02.2019	**Deferred**

Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing. The representatives sought some time to submit the requisite information. Hence, the Committee directed the applicants to submit the following information

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within 15 days:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
7. Summary sheet indicating weight & Shipping Bill Number.
8. Copy of Shipping Bill for entire export confirming the weight indicated in the Summary Sheet.

The case stands deferred.

Offline cases

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Case No.: 44/11/81-ALC2/2014	NAMCO INDUSTRIES PVT. LIMITED	**Status:**
Meeting Number: 2/81	HQ File: 01/81/050/00358/AM15/	
Dated: 01.05.2019	RLA File: 03/95/040/00359/AM15/	**Deferred**
Subject:	Request for ratification of norms in respect of advance authorization no. 0310787293 dated 24.07.2014.	

Decision: The Committee considered the case as per agenda and decided to call the applicant for personal hearing in the forthcoming meeting along with copies of import & export documents and shipping bill to explain the case before Norms Committee.

The case stands deferred.

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Case No.:16/15/81-ALC2/2014	M/S. LM WIND POWER BLADES (INDIA)PRIVATE LIMITED	**Status:**
Meeting Number: 2/81	HQ File No.: 01/81/050/00473/AM15/DES-II/	
Dated: 01.05.2019	RLA File No.: 07/24/040/00250/AM15/	**Approved**
Subject:	Request for revision of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.	

Decision: The Committee considered the case as per agenda. The representatives of the applicant explained the manufacturing process during the personal hearing and submitted the calculation sheet & material balance. On the basis of recommendations and written comments given by Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under:

Export item: LM 47.6 P2 ROTAR BLADE - 42 Numbers

Net weight should not less than 8638.94 Kg per blade.

Import Item:

1. Quantity of components at Sl. No. 53, 61 to 63, 66 to 75 is allowed as per GN-4.
2. Quantity of consumables at Sl. No. 76 to 79 is allowed as applied for and all together value restricted to 1% of FOB value.
3. Quantity of rest of the items is allowed as applied for.

RA concerned may take suitable consequential action accordingly.

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Case No.:7/3/81-ALC2/2015	M/S. LM WIND POWER BLADES (INDIA)PRIVATE LIMITED	**Status:**
Meeting Number: 2/81	HQ File No.: 01/81/050/00080/AM16/DES-II/	
Dated: 01.05.2019	RLA File No.: 07/24/040/00435/AM15/	**Approved**
Subject:	Request for ratification of norms in respect of advance authorization no. 0710107924 dated 25.03.2015.	

Decision: The Committee considered the case as per agenda. The representatives of the applicant explained the manufacturing process during the personal hearing and submitted the calculation sheet & material balance. On the basis of recommendations and written comments given by Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under:

Export item: LM 40 P ROTAR BLADE - 3 Numbers

Net weight should not less than 6468.56 Kg per blade.

Import Item:

1. Quantity of components at Sl. No. 52 to 56 & 61 to 72 is allowed as per GN-4.
2. Quantity of consumables at Sl. No. 73 to 78 is allowed as applied for and all together value restricted to 1% of FOB value.
3. Quantity of rest of the items is allowed as applied for.

RA concerned may take suitable consequential action accordingly.

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Case No.:19/3/81-ALC2/2015	M/S. LM WIND POWER BLADES (INDIA)PRIVATE LIMITED	**Status:**
Meeting Number: 2/81	HQ File No.: 01/81/050/00092/AM16/DES-II/	
Dated: 01.05.2019	RLA File No.: 07/24/040/00441/AM15/	**Approved**
Subject:	Request for ratification of norms in respect of advance authorization no. 0710107923 dated 25.03.2015.	

Decision: The Committee considered the case as per agenda. The representatives of the applicant explained the manufacturing process during the personal hearing and submitted the calculation sheet & material balance. On the basis of recommendations and written comments given by Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under:

Export item: LM 40 ROTAR BLADE - 48 Numbers

Net weight should not less than 6468.56 Kg per blade.

Import Item:

1. Quantity of components at Sl. No. 52 to 56, 59, 61 to 72 is allowed as per GN-4.
2. Quantity of consumables at Sl. No. 73 to 78 is allowed as applied for and all together value restricted to 1% of FOB value.
3. Quantity of rest of the items is allowed as applied for.

RA concerned may take suitable consequential action accordingly.

(Shobhit Gupta)
Dy. DGFT

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or

SDF

		without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	**--**
√	**19**	**Any other information:** The company is requested to submit information sought vide DHI deficiency letter dated 9.7.2013 relating to calculation linking EP rating with core/coil dimension & end use of items 19, 21, 22 & 26.
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

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01.05.2019

(6)
1/5/2019

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -0710108496 DT. 10.07.2015

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : LM 40.0 ROTAR BLADE - 3.0 No

Net weight not less than 6468.56 Kg per BLADE

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	49 to 53,57 to 66	Components, allowed as per G.N.4
2.	67 to 72	Consumables, Qty as applied for, Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for

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SHAISH KUMAR

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1/5/19

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -0710108495 DT. 10.07.2015

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : LM 40.0 P FRP ROTAR BLADE - 3.0 No

Net weight not less than 6468.56 Kg per BLADE

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	52 to 56,61 to 72	Components, allowed as per G.N.4
2.	73 to 78	Consumables, Qty as applied for, Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for

01/05/19

SHAISH KUMAR

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1/5/2019

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4/5/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Akash Steel Crafts Pvt. Ltd. AA 0310813288
Dt. 16.05.2017
Reference: - DGFT No. 01/81/050/670/AM-19/DES-2/136 dated; 05/02/2019.

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

"Quantity of import item at Sl No 1 may be allowed with up to 5% wastage with accountability clause."

Sundeep Chauhan
(Development Officer)

To,
Shri Amit kumar, AD(DGFT)
U.O. No.P-47014/55/2019-TSW dated. 24.04.2019

TEC-1

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1/5/19

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SIEMENS GAMESHA ADV AUTH. NO 0410163454 DT 23.08.2017

On the basis of calculation sheet and material balance submitted by the firm on 05.04.2019. The licence may be ratified as under.

Export item: G114 ROTOR- Consisting of 3 Blades per set - 36 Set

(net weight not less than 1468.152 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	1,2,5,6,7,23,24,26,27,58,59	NOT ALLOWED
2	3	198,012.0
3	4	62,502.0
4	8	2,625.48
5	9.	19.98
6	10	7.59
7	11	11,534.4
8	15	155,000.0
9	16	45,000.0
10	64	6,768.0
11	67	4,040.06
12	68	25,037.10
13	69	216.0
14	70	56,558.52
15	71	11430.72
16	72	21.60
17	73	4.75
18	74	75.0
19	75	150.34
20	76	120,096.0
21	77	259,470
22	78	124,775.6
23	17to22,25,28to39,46,51to56,60,62,63	Components, net to net
24	47to50,57,61,65	Consumables ,qty as applied for ,value all together up to 2% of FOB value
25	Rest of the items	As applied for

29/04/19
SHAISH KUMAR

NC-2

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1/5/2019

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1/5/2019

GAMESHA RENEWABLE- ADV AUTH. NO 0410163537 DT 19.09.2017

On the basis of calculation sheet and material balance submitted by the firm o. The licence may be ratified as under.

Export item: G114 ROTOR- Consisting of 3 Blades per set - 8.0 Set

(Net weight not less than 332.001 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	2	6675.0
2	3	2899.0
3	39	6900.0
4	42	3200.0
5	19,21,25 to 34,36,51to69	Components, as per G.N 4
6	20,22,23,24,28	Consumables ,qty as applied for ,value all together up to 2% of FOB value
7	Rest of the items	As applied for

01/05/2017
SHAISH KUMAR

NC-2

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01/05/2019

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1/5/2019

GAMESHA RENEWABLE - ADV AUTH. NO 0410163616 DT 25.10.2017

On the basis of calculation sheet and material balance submitted by the firm o. The licence may be ratified as under.

Export item: G114 ROTOR- Consisting of 3 Blades per set - 30.0 Set

(Net weight not less than 1245.005 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	10	34.0
3	39	Not Allowed
4	42	Not Allowed
5	19,21,25 to 34,36,51to69	Components, as per G.N 4
6	20,22,23,24,28	Consumables ,qty as applied for ,value all together up to 2% of FOB value
7	Rest of the items	As applied for

01/05/2019
SHAISH KUMAR

NC-2

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01.05.2019

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1/5/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Cosmos Engitech Pvt. Ltd. AA No. 3410043786 dt. 05.01.2018
Ref.: DGFT No. 01/81/50/695/AM-19/DES-2/912 dt. 06.02.2019

With reference to the above, the undersigned is directed to say that:

1. Wastage claimed information given in the application regarding 41% to 62% is in respect of 15 export items and 15 import items (plates).
2. However, the instant AA has only 11 export items and 11 import items (tubes).

2. It may be seen that the wastage information does not relate to the instant AA. Therefore, it is not possible to offer comments in the matter.

Sundeep Chauhan
(Development Officer)

To:

Shri Chandrakant Reddy , Assistant DGFT, DGFT
Fille No.P-47011/93/2019-TSW dated. 16.04.2019

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01/05/2019

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01/05/2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Apar Industries Limited AA No.3410044026 dt. 09/04/2018.
Reference: -DGFT U.O.No.01/81/50/429/AM-19/DES-2/844 dated; 11/12/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Description, sizes, quantities and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. The words "Plates/Sheets/Coils" may be deleted from the description of the Import items at Sl No. 1 and it's quantity of may be allowed with up to 1% wastage with accountability clauses.
4. Quantities of Import items at Sl Nos. 2 to 7 may be allowed with up to 1% wastage with accountability clauses.

(Sundeep Chauhan)
Development Officer

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/107/2019-TSW, Dt. 25/04/2019

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01/05/2019

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6 ,सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(37)/2018-IPHW
No.

दिनांक
Date 12.02.2019

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0510406433 dated 11.05.2018 issued in Favour of M/s. Lava International Ltd. for the export of "Lava A1 EGMFG Mobile 2 Sim Black".

O/o DGFT vide their I.D No. 01/81/50/284/AM19/DES-2/28 dated 29.10.2018 seeking comments on the application of M/s Lava International Ltd. for ratification of the norms for the export of "Lava A1 EGMFG Mobile 2 Sim Black":

In this regard, it is stated that the proposal to ratify the norms of advance authorization may be agreed on net to net basis for import items at Sl. No. 1-1231 with accountability clause on nil wastage basis.

Letter issued
15/02/2019

(Saurabh Ranjan)
Scientist-C
Tel: 24301764
Email:-saurabhranjan@meity.gov.in

Shri Vinod Kumar Kashyap
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

Digital India
Power To Empower
स्वच्छ भारत
एक कदम स्वच्छता की ओर
ELECTRONICS INDIA
Billion Needs Million Chips

(56) Reply. 12/81. dt. 13/2/2019 (43)

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01.05.2019

RR KĀBEL

Date: 02.03.2019

To,
The Director General of Foreign Trade,
Norms Committee-DES II,
Udyog Bhavan,
New Delhi - 110011

NC-11/60637-RA
13.3.19

IEC no.0395047587

Subject: - Rectification of Norms against Advance Authorisation No.0310821223 Dt.24.05.2018

Ref: RA File No.03/95/040/00170/AM19/
HQ File No.01/81/050/00323/AM19/
NC Meeting No.07/81-ALC2/2018

16 MAR 2019

Kind Attn: Shri. Vijay Kumar, Chairman & Addl. DGFT

Sir,

With reference to your deficiency as on Dt.19.12.2018, we would like to state as below:

12. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the cable in Kgs. Per Km. copy of relevant National/International Standard/buyer's data sheet may also be furnished. **As per working attached along with Flowchart and details of National/International Standard/ Buyer's data sheet.**

We request to consider the clarification and Fixed Norms against the above said Advance Authorisation and oblige.

Yours faithfully,
For RR KABEL LTD

Santosh Jadhav
Deputy Manager

RR KABEL LIMITED MUMBAI 400 013.

(1)

1	**Voltage rating of cables.**
✓	Solar Cable (Flame Retardent Insulated Sheathed cable Upto (**600/1000 Voltage**)

Sr No.	Generic Name of Import Item	HSN Code	Specific Use
2	TIN ANODE	80030020	Tin Anodes are made of a special high purity grade of tin metal containing a minimum of 99.95 % Sn. Their casting is carefully controlled to prevent the introduction of impurities. This is use for coating purpose on copper wire to prevent oxidation of copper.
3	Halogen Free Flame Retarden	39013000	This material is obtain as compounded granular form which is use for XLPO insulation and sheathing application purpose. This material contains polyolefin's materials with flame retardant fillers.
4	Halogen Free Catalyst	39012000	Catalyst Masterbatch is normally added at between 4-5% with the compound to incorporate crosslink behavior of the compound.

For R R KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

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01.05.2019

(General Name)							COPPER	TIN ANODE	Halogen Free Flame Retarden	Halogen Free Catalyst	Total Requirement in (KG) of each raw material
(HSN)	Sr No	SQ.MM	No. of Strand	Strand Dia	O.D	Prod KM	74081190	80030020	39013000	39012000	
	1	1.50	30	0.23	4.111	1	**11.14**	**0.34**	**21.95**	**1.16**	**34.59**
	2	2.50	50	0.23	4.537	1	**18.56**	**0.57**	**25.34**	**1.33**	**45.80**
	3	4.00	56	0.28	5.044	1	**29.89**	**0.92**	**28.85**	**1.52**	**61.18**
	4	6.00	84	0.28	5.582	1	**44.83**	**1.39**	**33.11**	**1.74**	**81.07**
	5	10.00	140	0.28	6.518	1	**77.99**	**2.41**	**40.76**	**2.15**	**123.31**
	6	16.00	126	0.38	7.575	1	**123.25**	**3.81**	**53.34**	**2.81**	**183.20**
	7	25.00	196	0.38	8.793	1	**191.72**	**5.93**	**77.64**	**4.09**	**279.37**
	8	35.00	276	0.38	9.939	1	**269.97**	**8.35**	**95.28**	**5.01**	**378.62**

For R R KABEL LTD.

SANTOSH JADHAV
Authorised Signatory

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01.05.2019

		Export Obligation	Total Export Obligation (in Kg)				This data is from annx 1 net weight Consumption in Kg Per Km				This data is with addition of scrap % Total Import Eligibility (in Kg)				Consumption in Kg Per Km			
	*	General Name	COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST	COPPER	TIN ANODE	Halogen Free Flame Retarden	Halogen Free Catalyst	COPPER	TIN ANODE	Halogen Free Flame Retarden	Halogen Free Catalyst	COPPER	TIN ANODE	Halogen Free Flame Retarden	Halogen Free Catalyst
		HSN					74081190	80030020	39013000	39012000	74081190	80030020	39013000	39012000	74081190	80030020	39013000	39012000
Sr No.	SQ MM	A (KMS)	(A*B)	(A*C)	(A*D)	(A*E)	B	C	D	E	F(101%)	G(101%)	H(105%)	I(105%)	(L / A)	(M / A)	(N / A)	(O / A)
1	1.5	300	3,340.54	103.32	6,585.40	346.60	11.14	0.34	21.95	1.16	3,374	104	6,915	364	11.2	0.3	23.0	1.2
2	2.5	450	8,351.34	258.29	11,401.76	600.09	18.56	0.57	25.34	1.33	8,435	261	11,972	630	18.7	0.6	26.6	1.4
3	4	550	16,438.42	508.40	15,867.11	835.11	29.89	0.92	28.85	1.52	16,603	513	16,660	877	30.2	0.9	30.3	1.6
4	6	425	19,053.63	589.29	14,072.04	740.63	44.83	1.39	33.11	1.74	19,244	595	14,776	778	45.3	1.4	34.8	1.8
5	10	75	5,849.41	180.91	3,056.97	160.89	77.99	2.41	40.76	2.15	5,908	183	3,210	169	78.8	2.4	42.8	2.3
6	16	75	9,243.67	285.89	4,000.14	210.53	123.25	3.81	53.34	2.81	9,336	289	4,200	221	124.5	3.8	56.0	2.9
7	25	75	14,379.04	444.71	5,822.77	306.46	191.72	5.93	77.64	4.09	14,523	449	6,114	322	193.6	6.0	81.5	4.3
8	35	50	13,498.69	417.49	4,763.92	250.73	269.97	8.35	95.28	5.01	13,634	422	5,002	263	272.7	8.4	100.0	5.3
Qty in kms --->		2,000.00	90,154.74	2,788.29	65,570.10	3,451.06					91,056.29	2,816.17	68,848.61	3,623.61	775.02	23.97	395.07	20.79

Total EO (in Kg)				Import Allowed (in Kg)			
COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST	COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST
90,155	2,788	65,570	3,451	91,056	2,816	68,849	3,624
Scrap %				101%	101%	105%	105%

notes
- * Total Export Obligation (in Kg) = Consumption into Length (kms)
- * Consumption in Kg Per Km = Net weight per Km
- * Total Import Eligibility (in Kg) = Export obligation plus standard scrap %
- * Consumption in Kg Per Km = Import Eligibility divided by Length (Kms)

For R R KABEL LTD.
SANTOSH JADHAV
Authorised Signatory

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01.05.2019

Zertifikat *Certificate*

TÜVRheinland®

Zertifikat Nr. *Certificate No.*
R 60117788

Blatt *Page*
0001

Ihr Zeichen *Client Reference*	**Unser Zeichen** *Our Reference*	**Ausstellungsdatum**	***Date of Issue***
	0001--19600183 001	03.03.2017	*(day/mo/yr)*

Genehmigungsinhaber *License Holder*
RR KABEL Ltd.
RS 201,202/1, 203, 327/3, Khanda
Road ,Dist Waghodia
Vadodara ,Gujarat 391760
India

Fertigungsstätte ***Manufacturing Plant***
RR KABEL Ltd.
RS 201,202/1, 203, 327/3, Khanda
Road ,Dist Waghodia
Vadodara ,Gujarat 391760
India

Prüfzeichen *Test Mark*

TÜVRheinland® CERTIFIED
Type Approved
Safety
Regular Production Surveillance
www.tuv.com
ID 1111211806

Geprüft nach *Tested acc. to*
EN 50618:2014

Zertifiziertes Produkt (Geräteidentifikation)
Certified Product (Product Identification)

Lizenzentgelte - Einheit
License Fee - Unit

PV-Cables (Electric Cables for Photovoltaic Systems)

Code designation:	H1Z2Z2-K	16
Cross section:	1,5mm² to 16 mm² acc. to IEC 60228-2004 table 3	
Trade mark:	RR KABEL	
Rated Voltage:	AC 1.0/1.0 kV; DC 1,5 kV Conductor-conductor Conductor-earth	
Ambient temperature:	-40°C to +90°C	
Max.Conductor temp.:	+120°C (for 20.000h)	
Material of insulation:	Halogen free cross-linked compound	
Material of sheath:	Halogen free cross-linked compound	
Color of insulation:	Black	
Color of sheath:	Black	

Remark: This cable also fulfills the requirements for 2 PfG 1169/08.07

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Dem Zertifikat liegt unsere Prüf- und Zertifizierungsordnung zugrunde und es bestätigt die Konformität des Produktes mit den oben genannten Standards und Prüfgrundlagen. Zusätzliche Anforderungen in Ländern, in denen das Produkt in Verkehr gebracht werden soll, müssen zusätzlich betrachtet werden. Die Herstellung des zertifizierten Produktes wird überwacht.
This certificate is based on our Testing and Certification Regulation and states the conformity of the product with the standards and testing requirements as indicated above. Any additional requirements in countries where the product is going to be marketed have to be considered additionally. The manufacturing of the certified product is subject to surveillance.

Zertifizierungsstelle

TÜV Rheinland LGA Products GmbH — TÜVRheinland® — Zertifizierungsstelle

Sahure Oralalp

TÜV Rheinland LGA Products GmbH, Tillystraße 2, 90431 Nürnberg
Tel.: +49 221 806-1371 e-mail: cert-validity@de.tuv.com
Fax: +49 221 806-3935 http://www.tuv.com/safety

For R R KABEL LTD.
Santosh
SANTOSH JADHAV
Authorised Signatory

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01.05.2019

RR KĀBEL

SOLAR CABLE MANUFACTURING PROCESS FLOWCHART

The process comprises of Wire Drawing, Bunching/Stranding, Insulating, Final Sheathing & testing during Intermediate stages as well as on the finished product.

Incoming Raw Material Copper 8mm test report verification before releasing for Processing-- **RBD**

↓

Tinning Process by **Tin plating machine**

↓

Wire Drawing process with Inline Annealing and By **Multi-wire Drawing machine**

↓

Bunching / Stranding Process - **Buncher or Stranding**

↓

Extrusion process for insulation -- **MC Extruders with online spark tester** ← Raw materials (compound) after testing

↓

Extrusion process Sheathing / Jacketing Raw material (compound testing)

↓

Complete **Quality tests** to be performed & BSR released

↓

Coiling and Rewinding for Final **Dispatch**

For R R KABEL LTD
Santosh
SANTOSH JADHAV
Authorised Signatory

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01/05/2019

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1/5/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Disha Auto Components Pvt. Ltd.
AA 0310821769 Dt. 19.06.2018

Reference: - DGFT No. 01/80/50/00245/AM-19/DES-2/819 Dated. 28.09.2018.

With reference to the above, the undersigned is directed to say that the AA may be ratified as follows:

1. Net weight of the export items may be specified in the AA.
2. Word "Relevant" may be prefixed with the descriptions of the import items.
3. Quantity of Import Items at S Nos. 1 to 7 may be specified in kGs also and the same may be allowed with up to 2% wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To, Amit Kumar
Shri Chandrakant Reddy , Assistant DGFT
Fille No.P-47011/94/2019-TSW dated. 16.04.2019

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1/5/2019

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044265 DT. 19.06.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 49.1P - 180 No

Net weight not less than 8690.17 Kg per BLADE

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	16,17,26 to30,35,62,67,68	Components, allowed as per G.N.4
2.	49,60,61.	Consumables Qty as applied for Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for

01/05/19

SHAISH KUMAR

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1/5/2019

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410164454 DT 20.06.2018

On the basis of calculation sheet and material balance submitted by the firm o. The licence may be ratified as under.

Export item: BLADE R G114 2MW T-BOLT SYSTEM RAL-G114 ROTOR- Consisting of 3 Blades per set - 8 Set

(Net weight not less than 326.448 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	1	1272.0
2	3	91.2
3	4	4.56
4	5	84.0
5	6	37.92
6	7	4.8
7	8	1.06
8	9	12568.56
9	11	2540.16
10	13	6 NO
11	14	78447.29
12	15	23889.43
13	16	16.68
14	17	26688.0
15	20	18504.0
16	21	1503.96
17	22	1 NO.
18	24	6 NO.
19	25	9081.6
20	26	33.41
21	27	5563.97
22	10,28 to 30,32,33	Components allowed as per G N 4
23	Rest of the items	As applied for

01/05/2019
SHAISH KUMAR

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Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Apar Industries Limited AA No.3410044300 dt. 04/07/2018.
Reference: -DGFT U.O.No.01/81/50/459/AM-19/DES-2/843 dated; 14/12/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Description and size of export item may be specified in AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of Import item at Sl No. 1 to 3 may be allowed with up to 1% wastage with accountability clauses.
4. Quantity of Import item at Sl No. 4 may be allowed with up to 0.05% wastage with accountability clauses.

(Sundeep Chauhan)
Development Officer

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/107/2019-TSW, dt. 25/04/2019

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1/5/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Apar Industries Limited AA No.3410044303 dt. 05/07/2018.
Reference: -DGFT U.O.No.01/81/50/443/AM-19/DES-2/845 dated; 14/12/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Description and size of export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. The words "Plates/Sheets/Coils" may be deleted from the description of the Import items at Sl No. 1 and it's quantity of may be allowed with up to 1% wastage with accountability clauses.
4. Quantity of Import items at Sl No. 2 to 5 may be allowed with up to 1% wastage with accountability clauses.

(Sundeep Chauhan)
Development Officer

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/107/2019-TSW, dt. 25/04/2019

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SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410164468 DT 05.07.2018

On the basis of calculation sheet and material balance submitted by the firm o. The licence may be ratified as under.

Export item: BLADE R G114 GAM T-BOLT LEP+ MS RAL 9018-G114 ROTOR-Consisting of 3 Blades per set - 1. Set

(Net weight not less than 39.756 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	1 to 6,9,20,27	Not allowed
2	12,21,22,25,26,29,30	Components allowed as per G N 4
3	Rest of the items	As applied for

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SHAISH KUMAR

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SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410164477 DT 11.07.2018

On the basis of calculation sheet and material balance submitted by the firm o. The licence may be ratified as under.

Export item: WIND TURBINE BLADE - 5.0 No.

(Net weight not less than 113.894 MT)

SI.	SL. NO .OF ADV ATUH.	QTY TO BE ALLOWED IN KGS
1	1	13221.97
2	3	8023.16
3	6	9189.0
4	7	27795.0
5	8	8489.0
6	9	3825.8
7	10	1705.28
8	12	2005.3
9	13	564.183
10	14	6 17.13
11	25	279.08 Sq. meter
12	28	2550.0 Sq. meter
13	29	12891.67 Sq. meter
14	75	4.0 Kg.
15	17 to 20,22 to 24,26	Not allowed
16	30 to 74	Components allowed as per G N 4
17	Rest of the items	As applied for

Note: Value of Consumables all together at S.NO 25, 27,28,29 of import item in the above licence is restricted to 3% of FOB value.

01/05/19
(SHAISH KUMAR)

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Department for Promotion of Industry and Internal Trade
(TS Section)

Sub: M/s Dynamic Cables Ltd. AA No.1310049021 Dt 24.07.2018
Ref.:- DGFT No. 01/81/50/445/AM19/DES-2/858 Dated:18.12.2018

With reference to the above, the undersigned is directed to say that
The instant AA may be ratified as follows:

1. Description, Sizes, Quantities and net weight of each export item may be specified.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1,2,4,8,12,16,20 and 24 viz. Copper Rod may be allowed with 1% wastage in the concerned* export items with accountability clause.
4. Quantity of import item at Sl No. 3,7,11,15,18,22 and 26 viz. PVC Compound may be allowed with 2% wastage in the concerned* export items with accountability clause.
5. Quantity of import item at Sl No. 5 and 9 viz. Aluminum wire rod may be allowed with 1% wastage in the concerned* export items with accountability clause.
6. Quantity of import item at Sl No. 6,10,14,17,21 and 25 viz. XLPE Compound may be allowed with 2% wastage in the concerned* export items with accountability clauses.
7. Quantity of import item at Sl No.13,19,23 and 27 viz. Steel Wire may be allowed with 1% wastage in the concerned* export items with accountability clauses.

*Ref.:- Export Wise import Details by the firm in ANF-4A,PARA16A.

Sundeep Chauhan
(Development Officer)

To,
FTDO, Shri Chandrakant Reddy , Assistant DGFT
Fille No.7/58/2019-TS dated. 16.04.2019

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01.05.2019

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1/5/19

Department for promotion of industry and Internal Trade
(TS Section)

Subject:- M/s KEI Industries Ltd. AA No. 0510407310 dt. 25.07.2018
Ref.: DGFT No. 01/81/50/00408/AM-19 dt. 08.12.2018.

With reference to the above, the undersigned in directed to say that the instant AA may be ratified as follows:

1. Net weight of each export item may be specified in the AA.
2. Word "Relevant" may be pre-fixed with the descriptions of all Import items.
3. Quantities of import items at Sl. Nos. 1, 6, 8 - 10 may be allowed with up to 1% wastage with accountability clause in terms of export wise import item details declaration given by the firm.
4. Quantities of import items at Sl. Nos. 2 - 5, 7, 11 and 12 may be allowed with up to 2% wastage with accountability clause in terms of export wise import item details declaration given by the firm.

Sundeep Chauhan
(Development Officer)

To:
Shri Chandrakant Reddy , Assistant DGFT, DGFT
Fille No.P-47011/95/2019-TSW dated. 16.04.2019

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Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 0310822765 dated 01.08.2018- M/s Chandan Steel Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/642/AM-19/DES-2/135 dated 05.02.2019 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following quantity of import taking clue from SIONs C-524, C-525 and C-535 against export of 2250 MT and 750 MT Bright Bars made from Hot Rolled Stainless Steel Peeled Bars of ITC Code 72222012, Grade 304 & 316 and 1500 MT and 500 MT Stainless Steel Bars and Rods, Stainless steel round corner square (ITC Code 72221991), Stainless Steel Hot Rolled flats (ITC Code 72209090) and stainless steel wire (ITC Code 72230091) of grade 304 and 316:

Sl No	Item of import	Quantity applied	Quantity to be allowed
1	Stainless Steel melting scrap Grade- 304	4000 MT	3985 MT
2	Stainless Steel melting scrap Grade -316	1330 MT	1315 MT
3	Relevant shaped refractories (Bricks)	100 MT	100 MT
4	Relevant monolithic refractories (Ramming Mass)	20 MT	20 MT
5	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, slide gate refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5 MT	5 MT

The above recommendations are however, subject to the condition that the company has AOD/VOD facilities **as claimed by them**.

(S.K.Bhatnagar)
Deputy Industrial adviser

Shri Shobit Gupta, Dy DGFT, DGFT, Udyog Bhawan, New Delhi
Ministry of Steel U.O. no 2(13)/2018-TD dated 19.02.2019

ASO (MS)

To Concern file
6/3

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01.05.2019

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1/5/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Seikodenki India Ltd. AA 0410164591 Dt. 13.08.2018
Reference: - DGFT No. 01/81/50/469/AM-19/DES-2/869 Dated. 27.12.2018.

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as follows:

1. Net weight of the export product may be specified in the AA.
2. Word "Relevant" may pre-fixed with the descriptions of import items.
3. Quantities of import items at Sl.Nos. 1 to 5 may be allowed on net-to-net basis with accountability clause.
4. Quantity of import items at Sl.No. 6 may be allowed with up to 2% wastage with accountability clause.
5. Quantities of import items at Sl.Nos. 7 and 8 may be allowed with up to 1% wastage with accountability clause.
6. Quantity of import items at Sl.Nos. 9 may be allowed with up to 2% wastage with accountability clause.

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Sundeep Chauhan
(Development Officer)

To,
Shri Shobhit Gupta , DDG ,
U.O. No.P-47011/94/2019-TSW dated. 22.04.2019

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DD (MK)

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ACG PHARMAPACK PVT. LTD

LIC.NO. 0310823682 DT.10.09.2018

Taking in to consideration 7% wastage lic. may be ratiefied as under

EXPORT : **COLD BLISTER FILM** 1.0 Kg

IMPORT:

S.NO	ITEM NAME	QTY IN KG.
1.	PVC Film (60 micron)	0.3608
2.	BOPA Film(25 micron)	0.1293
3.	Aluminum foil(45 micron)	0.5447
4.	P U Adhesive(60% NVM)	0.0583
5.	P U Hardner(60% NVM)	0.0009

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01.05.2019

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Department for Promotion of Industry and Internal Trade

Subject: **M/s KEI Industries Ltd, AA 0510408163** dated **22.10.2018**
Ref.: DGFT No.:01/81/50/413/AM-19/NC-2/859 dated 18.12.2018

The above referred Advance Authorization may be ratified as under:

1. Description, sizes, quantities, and net weight of export items under the advance authorization may be specified.
2. Quantity of import item at Sl. No.1 viz. copper wire road be allowed as 1.01kgs /kg in the **concerned*** export items with accountability clause
3. Quantity of import item at Sl. No.2 viz. XLPE compound of relevant grade may be allowed as 1.02kgs/kg. in the **concerned*** export items with accountability clause.
4. Quantity of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.02Kgs/kg content in **concerned*** export items with accountability clause.
5. Quantity of import item at Sl. No.4 viz. Antimoney Trioxide may be allowed as 1.02Kgs/kg content in **concerned*** export items with accountability clause.
6. Quantity of import item at Sl. No.5 viz. G.I. wire may be allowed as 1.02Kgs/kg content in **concerned*** export items with accountability clause.
7. Quantity of import item at Sl. No.6 viz. Semi Conducting Water Blocking Tape may be allowed as 1.01Kgs/kg content in **concerned*** export items with accountability clause.
8. Quantity of import item at Sl. No.7 viz. Aluminum Wire Rod (Electrolytic grade) may be allowed as 1.01Kgs/kg content in **concerned*** export items with accountability clause.
9. Quantity of import item at Sl. No.8 viz. Copper tape may be allowed as 1.01Kgs/kg content in **concerned*** export items with accountability clause.
10. Quantity of import item at Sl. No.9 viz. HDPE may be allowed as 1.02Kgs/kg content in **concerned*** export items with accountability clause.
11. Quantity of import item at Sl. No.10 viz. Nylon Compound may be allowed as 1.02Kgs/kg content in **concerned*** export items with accountability clause.
12. Quantity of import item at Sl. No.11 viz. Glass mica tape may be allowed as 1.01Kgs/kg content in **concerned*** export items with accountability clause.
13. Quantity of import item at Sl. No.12 viz. Ethylene Propylene Rubber may be allowed as 1.02Kgs/kg content in **concerned*** export items with accountability clause.

* Ref.: Export wise import Details-Declaration by the firm in 1ANF4A-Para 16A.

SUNDEEP CHAUHAN
(DEVELOPMENT OFFICER)

Shri C.K. Reddy, Asstt DGFT 08/03/2019
F.No.P-47011/59/2018/TSW dt. ~~25-02-2019~~

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1/5/19

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorizations (AAs) No 0310824767 dated 29.10.2018 - M/s Colorshine Coated Private Limited.

DGFT may refer to their UO Note No 01/81/50/378/AM-19/DES-2/ 79 dated 01.04.2019 whereby the request of M/s **M/s Colorshine Coated Private Limited, Mumbai** has been forwarded to Ministry of Steel for ratification of the above-mentioned Advance Authorizations.

In the above connection, it is informed that the export product is covered under C-2055 of PN No 33(RE: 2012)/2009-2014 dt 30.11.2012. The Quantity of Cold Rolled Non Alloy Steel Sheets/Wide Coils in uncoated/coated –Galvalume may be imported as Per Table- 1E and 1F of the aforesaid notification.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Shri Shobit Gupta, Dy DGFT, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2019-TD dated 15.04.2019

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1/5/19

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 03108 24811 dated 31.10.2018 - M/s Bao Steel India Company Private Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/677/AM-19/DES-2/910 dated 06.02.2019 whereby an application of **M/s Bao Steel India Company Private Limited, Mumbai** has been forwarded to Ministry of Steel for comments/views.

In the above connection, Ministry of Steel recommends to allow 0.5% wastage for import of 1194 MT Prime Quality Hot Rolled Steel in Coils (Pickled & Oiled) thickness 3.00 MM, width 1008 MM to 1130 MM, Grade DD11 & DD13 against export of 1188 MT Hot Rolled Steel in Coils (Pickled & Oiled), Thickness 3.00 MM of width 249.05 MM to 280 MM.

Ministry of Steel also recommends to allow 0.1% wastage for import of 356.7564 MT Prime Quality Hot Rolled Steel in Coils (Picked & Oiled) thickness 2.00 MM to 4.00 MM , width 1220 MM, Grade DD11 against export of 356.4 MT Hot Rolled Steel in Coils (Picked & Oiled), Thickness 2.00 MM to 4.00 MM of width 1220 MM and length 2440 MM.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Shri Shobit Gupta, Dy DGFT, DGFT, UdyogBhawan, New Delhi.

Ministry of SteelU.O.No. 2(10)/2018-TD dated 15.04.2019

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01.05.2019

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1/5/2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Anand Arc Ltd. AA 0310825290 Dt. 29/11/2018
Reference: - DGFT No. 01/81/50/671/AM-19/DES-2/908 dt. 06.02.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Size of the export product may be specified in the AA.
2. Word "Relevant" may be prefixed with the description of import item at Sl No. 1 and it's quantity may be allowed with up to 5% wastage with accountability clause.
3. Quantity of import item at Sl No. 2 may be allowed as per the packaging policy.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit kumar, AD(DGFT)
U.O. No.P-47014/52/2019-TSW dated. 24.04.2019

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1/5/2019

Department for Promotion of Industry and Internal Trade
(TS Section)

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1/5/19

Subject:- M/s Dynamic Cables Pvt. Ltd. AA No. 1310049137 dt. 30.11.2018
Ref.: DGFT No. 01/81/50/695/AM-19/DES-2/912 dt. 06.02.2019

With reference to the above, the undersigned in directed to say that the instant AA may be ratified as follows:

1. Net weight of each export item may be specified in the AA.
2. Word "Relevant" may be pre-fixed with the descriptions of all import items.
3. Quantities of import items at S.Nos. 1, 3 and 5 may be allowed with up to 1% wastage with accountability clause.
4. Quantities of import items at S.Nos. 2, 4 and 6 may be allowed with up to 2% wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,

Shri Shobhit Gupta, DDG, DGFT
Fille No.P-47011/93/2019-TSW dated. 16.04.2019

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01.05.2019

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1/5/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Seikodenki India Ltd. AA 0410164973 Dt. 13.12.2018
Reference: - DGFT No. 01/81/50/691/AM-19/DES-2/909 Dated. 06.02.2019.

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as follows:

1. Net weight of the export product may be specified in the AA.
2. Word "Relevant" may pre-fixed with the descriptions of import items.
3. Quantities of import items at Sl.Nos. 1 and 16 may be allowed with up to 2% wastage with accountability clause.
4. Quantities of import items at Sl.Nos. 2, 3 and 12, 13 may be allowed on net-to-net basis with accountability clause.
5. Quantities of import items at Sl.No. 4 to 9 and 14, 15 may be allowed with up to 1% wastage with accountability clause.
6. Quantities of import items at Sl.Nos. 10 and 11 may be allowed with up to 2% wastage with accountability clause

P-63965

Sundeep Chauhan
(Development Officer)

To,
Shri Shobhit Gupta , DDG
U.O. No.P-47011/5/2019-TSW dated. 22.04.2019

SG/W
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AD(AK)

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1/5/19

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310825796 dated 19.12.2018- M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to UO No 01/81/50/717/AM-19/DES-II/08 dated 10.04.2019 on the subject mentioned above. In this connection, Ministry of Steel has examined the request of the applicant and has no objection if NORMS Committee ratifies the description of item of import Cold Rolled Stainless Steel Wide Coils/Strips (Prime Quality), Thickness 0.20 MM to 5.00 MM (Grade 316/316L) against export of Cold Rolled Stainless Steel Strips, Thickness 0.01 MM to 3.00 MM, Grade 316/316L as per the applicant request allowing wastage of 3%. However, the width and thickness of imported cold rolled stainless steel coils should be more than the width and thickness of the exported stainless steel coils.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Chandrakanth Reddy, Asstt DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(15)/2017-TD dated 22.04.2018

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1/5/19

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310825794 dated 19.12.2018- M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to UO No 01/81/50/718/AM-19/DES-II/07 dated 10.04.2019 on the subject mentioned above. In this connection, Ministry of Steel has examined the request of the applicant and has no objection if NORMS Committee ratifies the description of item of import Cold Rolled Stainless Steel Wide Coils/Strips (Prime Quality), Thickness 0.20 MM to 5.00 MM (Grade 410 S) against export of Cold Rolled Stainless Steel Strips, Thickness 0.01 MM to 3.00 MM, Grade 410 S as per the applicant request allowing wastage of 3%. However, the width and thickness of imported cold rolled stainless steel coils should be more than the width and thickness of the exported stainless steel coils.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Chandrakanth Reddy, Asstt DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(15)/2017-TD dated 22.04.2018

OFFLINE

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1/5/2019

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -0710106866 DT. 20.10.2014

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : LM 47.6P2 ROTAR BLADE - 42.0 No

Net weight not less than 8638.94 Kg per BLADE

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	53,61 to 63,66 to 75	Components, allowed as per G.N.4
2.	76 to 79	Consumables, Qty as applied for, Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for

01/05/19

SHAISH KUMAR

OFFLINE

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1/5/19

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -0710107924 DT. 25.03.2015

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : LM 40.0 P ROTAR BLADE - 3.0 No

Net weight not less than 6468.56 Kg per BLADE

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	52 to 56,61 to 72	Components, allowed as per G.N.4
2.	73 to 78	Consumables, Qty as applied for, Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for

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01.05.2019

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LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -.0710107923 DT. 25.03.2015

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : LM 40.0 ROTAR BLADE - 48 No

Net weight not less than 6468.56 Kg per BLADE

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	52to 56,59,61 to 72	Components, allowed as per G.N.4
2.	73 to 78	Consumables Qty as applied for Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for

01/05/2019

SHAISH KUMAR